

राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

शनिवार, 21 जून, 2025/31 ज्येष्ठ, 1947

हिमाचल प्रदेश सरकार

राज्य कर एवं आबकारी विभाग

अधिसूचना

शिमला-171 009, 15 मई, 2025

संख्याः **7–1/2025—ई.एक्स.एन.—12284.**——दिनांक 15—05—2025 प्रथम नवम्बर, 1966 से ठीक पूर्व हिमाचल प्रदेश राज्य में समाविष्ट क्षेत्रों में तथा पंजाब पुनर्गठन अधिनियम, 1966 की धारा 5 के अंतर्गत 60—राजपत्र/2025—21—06—2025 (2901) हिमाचल प्रदेश में जोड़े गए क्षेत्रों में यथा प्रवृत्त पंजाब आबकारी अधिनियम, 1914 (1914 का 1) की धारा 21 और 59 जो कि हिमाचल प्रदेश आबकारी अधिनियम, 2011 की धारा 82 के साथ पिटत है, तथा हिमाचल प्रदेश आबकारी अधिनियम 2011 (2011 का संख्यांक 29) की धारा 16 और 81 द्वारा प्रदत्त शिक्तयों का प्रयोग करते हुये तथा हिमाचल प्रदेश आबकारी अधिनियम, 2011 (2011 का संख्यांक 29) की धारा 5 और पंजाब आबकारी अधिनियम, 1914 (1914 का 1) की धारा 9 के तहत मुझमें निहित वित्तायुक्त (आबकारी) की शिक्तयों, जो कि हिमाचल प्रदेश (एक्साईज पावर एण्ड अपील) आर्डर्ज, 1965 की धारा 1 के साथ पिटत है, का प्रयोग करते हुये, मैं, डाॅ० यूनुस, वित्तायुक्त राज्य कर एवं आबकारी, हिमाचल प्रदेश, एतद्द्वारा हिमाचल प्रदेश में यथा लागू समय—समय पर संशोधित, एतद्द्वारा हिमाचल प्रदेश लिक्कर लाईसैंस रूल्ज, 1986 (जिन्हें यहां उसके पश्चात "उक्त रूल्ज" कहा गया है) में संशोधन करता हं जो कि तत्काल प्रभाव से मान्य होंगे :—

संशोधन

In the said rules:—

1. In Rule 18-AA, following proviso shall be added as under :—

"The hotels of HPTDC having bars in District Shimla, Mandi, Kullu and Kangra shall procure the liquor from the nearest retail vend run by the State Corporations/ULB."

2. In Rule 38 (20), following proviso shall be added as under:—

"Provided further that Country Liquor preferably be lifted by the competent State Corporations, PSUs and Urban Local Bodies from the HPGIC in the State".

हस्ताक्षरित / – राज्य कर एवं आबकारी आयुक्त।

[Authoritative English text of State Taxes And Excise Department No- 7-1/2025-EXN-12284, dated 15-05-2025 as required under Article 348(3) of the Constitution of India].

STATE TAXES AND EXCISE DEPARTMENT

NOTIFICATION

Shimla-171 009, the 15th May, 2025

No. 7-1/2005-EXN-12284.—In exercise of the powers conferred by Sections 16 and 81 of the Himachal Pradesh Excise Act, 2011 (29 of 2011) & Sections 21 and 59 of the Punjab Excise Act, 1914 (Act No.1 of 1914) read with Section 82 of the Himachal Pradesh Excise Act, 2011, as applicable in the areas comprised in Himachal Pradesh immediately before 1st November, 1966 and the territories transferred to Himachal Pradesh under section 5 of the Punjab Re-Organization Act, 1966 and by virtue of the powers of the Financial Commissioner (Excise) conferred on me under section 5 of the Himachal Pradesh Excise Act, 2011 (29 of 2011) and Section 9 of the Punjab Excise Act, 1914 (Act No.1 of 1914) read with clause 1 of the Himachal Pradesh (Excise Powers and Appeal) Orders, 1965, I, Dr. Yunus, Financial Commissioner (Excise), Himachal Pradesh hereby make the following further amendments in the Himachal Pradesh Liquor License

Rules, 1986 (hereinafter called the 'said rules') as amended from time to time, with immediate effect:—

AMENDMENTS

In the said rules:—

1. In Rule 18-AA, following proviso shall be added as under :—

"The hotels of HPTDC having bars in District Shimla, Mandi, Kullu and Kangra shall procure the liquor from the nearest retail vend run by the State Corporations/ULB."

2. In Rule 38 (20), following proviso shall be added as under:—

"Provided further that Country Liquor preferably be lifted by the competent State Corporations, PSUs and Urban Local Bodies from the HPGIC in the State".

Sd/-

Commissioner of State Taxes and Excise.

राज्य कर एवं आबकारी विभाग

अधिसूचना

शिमला-171 009, 15 जून, 2025

संख्याः 7—1/2025—ई.एक्स.एन.—15432.——प्रथम नवम्बर, 1966 से ठीक पूर्व हिमाचल प्रदेश राज्य में समाविष्ट क्षेत्रों में तथा पंजाब पुनर्गठन अधिनियम, 1966 की धारा 5 के अंतर्गत हिमाचल प्रदेश में जोड़े गए क्षेत्रों में यथा प्रवृत्त पंजाब आबकारी अधिनियम, 1914 (1914 का 1) की धारा 21 और 59 जो कि हिमाचल प्रदेश आबकारी अधिनियम, 2011 की धारा 82 के साथ पठित है, तथा हिमाचल प्रदेश आबकारी अधिनियम, 2011 (2011 का संख्यांक 29) की धारा 16 और 81 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुये तथा हिमाचल प्रदेश आबकारी अधिनियम, 2011 (2011 का संख्यांक 29) की धारा 5 और पंजाब आबकारी अधिनियम, 1914 (1914 का 1) की धारा 9 के तहत मुझमें निहित वित्तायुक्त (आबकारी) की शक्तियों, जो कि हिमाचल प्रदेश (एक्साईज पावर एण्ड अपील) आर्डर्ज, 1965 की धारा 1 के साथ पठित है, का प्रयोग करते हुये, मैं, डाॅ० यूनुस, वित्तायुक्त राज्य कर एवं आबकारी, हिमाचल प्रदेश, एतद्द्वारा हिमाचल प्रदेश में यथा लागू समय—समय पर संशोधित, हिमाचल प्रदेश लिक्कर लाइसेंस रूल्ज, 1986 (जिन्हें इसके पश्चात् "उक्त रूल्ज कहा गया है") में संशोधन करता हूं जो कि तत्काल प्रभाव से मान्य होंगे :——

संशोधन

In the said rules:—

1. In sub-rule 27 (j) under rule 27, after table 1 following proviso shall be deleted as under :—

27 (j) Further, the PK Cess (Prakritik Kheti Cess) shall also be levied on export of IMFL and CL at the following rates:—

S1.	Type of Liquor	PK Cess
No.		
1.	IMFL and Country Liquor	Rs. 30 paise per proof litre

2. The sub-rule 27 (k) under rule 27 shall be substituted as under :—

27 (k) The WDA Cess (Children of Widowed Destitute Women and Disabled parents) shall be levied on export of IMFL and CL at the following rates:—

Sl. No.	Type of Liquor	WDA Cess
1.	IMFL and Country Liquor	Rs. 1.50 per bulk litre

For the purpose of calculations, the quantity of the liquor sold in bottles of sizes other than 750 mls. shall be converted into units of 750 mls. For the purpose of levy of this fee e.g. 2 pints will be taken as to make one-quart bottle.

हस्ताक्षरित / – राज्य कर एवं आबकारी आयुक्त।

[Authoritative English text of State Taxes And Excise Department No- 7-1/2025-EXN-15432, dated 19-06-2025 as required under Article 348(3) of the Constitution of India].

STATE TAXES AND EXCISE DEPARTMENT

NOTIFICATION

Shimla-171 009, the 19th June, 2025

No. 7-1/2005-EXN-15432.—In exercise of the powers conferred by Sections 16 and 81 of the Himachal Pradesh Excise Act, 2011 (29 of 2011) & Sections 21 and 59 of the Punjab Excise Act, 1914 (Act No.1 of 1914) read with Section 82 of the Himachal Pradesh Excise Act, 2011, as applicable in the areas comprised in Himachal Pradesh immediately before 1st November, 1966 and the territories transferred to Himachal Pradesh under section 5 of the Punjab Re-Organization Act, 1966 and by virtue of the powers of the Financial Commissioner (Excise) conferred on me under section 5 of the Himachal Pradesh Excise Act, 2011 (29 of 2011) and Section 9 of the Punjab Excise Act, 1914 (Act No.1 of 1914) read with clause 1 of the Himachal Pradesh (Excise Powers and Appeal) Orders, 1965, I, Dr. Yunus, Financial Commissioner (Excise), Himachal Pradesh hereby make the following further amendments in the *Himachal Pradesh Liquor License Rules*, 1986 as amended from time to time (hereinafter called the "said rules") with immediate effect:—

AMENDMENT

In the said rules:—

1. In sub-rule 27 (j) under rule 27, after table 1 following proviso shall be deleted as under :—

27 (j) Further, the PK Cess (Prakritik Kheti Cess) shall also be levied on export of IMFL and CL at the following rates:—

Sl.	Type of Liquor	PK Cess
No.		
1.	IMFL and Country Liquor	Rs. 30 paise per proof litre

2. The sub-rule 27 (k) under rule 27 shall be substituted as under :—

27 (k) The WDA Cess (Children of Widowed Destitute Women and Disabled parents) shall be levied on export of IMFL and CL at the following rates:—

Sl. No.	Type of Liquor	WDA Cess
1.	IMFL and Country Liquor	Rs. 1.50 per bulk litre

For the purpose of calculations, the quantity of the liquor sold in bottles of sizes other than 750 mls. shall be converted into units of 750 mls. For the purpose of levy of this fee e.g. 2 pints will be taken as to make one-quart bottle.

Sd/-Commissioner of State Taxes and Excise.

LAW DEPARTMENT

NOTICE

Shimla-2, the 18th March, 2025

No. LLR-E (9)-3/2021-Leg.—Whereas, the following Advocate of District Solan, H.P. has applied for appointment of notary in the place and area mentioned against her name under rule 4 of the Notaries Rules, 1956:—

S1.	Name of Applicant	Area for which she has applied for						
No.		appointment of Notary						
1.	Smt. Mamta Rani, Advocate	Sub-Division Nalagarh, District						
	d/o Sh. Ram Pal,	Solan.						
	r/o Village Kowlanwala, Post Office and							
	Sub-Tehsil Panjehra, District Solan (H.P.)							
	Pin-173 237.							

Therefore, I undersigned in exercise of the powers conferred *vide* Government Notification No. LLR-A(2)-1/2014-Leg., Dated 3rd March, 2023, hereby issue notice under rule 6 of the Notaries Rules, 1956, for the information of general public for inviting objections, if any, within a period of seven days from the date of publication of this notice in the Rajpatra (e-Gazette), Himachal Pradesh against her appointment as notary in Sub-Division Nalagarh, District Solan (H.P.).

RAJINDER SINGH TOMAR, (Competent Authority), Addl.LR-cum-Additional Secretary (Law-Eng.).

FINANCE DEPARTMENT (Pension)

OFFICE MEMORANDUM

Shimla-171 002, the 16th June, 2025

Subject.—Implementation of Unified Pension Scheme for All India Services (AIS) officers.

No. Fin (Pen) A(3)-1/2025.— The undersigned is directed to say that the Government of India, Ministry of Personnel, Public Grievances and Pensions, Department of Personnel & Training, North Block, New Delhi has issued instructions for onboarding of the eligible AIS officers in the Unified Pension Scheme (UPS) under the National Pension System (NPS) *w.e.f.* 01-04-2025 *vide* letter No. 25014/01/2025-AIS-II (Pension), dated 30th April, 2025. The Pension Fund Regulatory and Development Authority (PFRDA) has also issued instructions to regulate the Unified Pension Scheme vide Notification No. PFRDA-12/01/0001/2023-LEGAL, dated 19th March, 2025. Therefore, the following procedural guidelines are issued for the implementation of Unified Pension Scheme (UPS) for the AIS officers borne on the Himachal Pradesh Cadre, in continuation to this department O.M. No. Fin(Pen)A(3)-1/2009, dated 18th November, 2009.

A. Procedure for opting the UPS by the existing NPS Subscribers (AIS officers):

- 1. Existing subscribers under the NPS, who are in service as on 01-04-2025, shall exercise Option for being covered under Unified Pension Scheme (UPS) by applying in Form-A2 and submit the same to the concerned Head of the Office (HOO) in triplicate.
- 2. The DDO of the concerned HOO shall verify the application, mention the DDO Registration No. on the prescribed format, sign it and forward it to the concerned District Treasury Officer (DTO)/Treasury Officer (TO).
- 3. The concerned District Treasury Officer/Treasury Officer shall verify the DDO details, mention the DTO/TO Registration No. on the Form and return it back to the DDO.
- 4. The HOO shall then forward the duly filled and signed copy of the application to the following Authorities:
 - (a) One copy to the Directorate of Treasuries, Accounts & Lotteries, HP being the State Nodal Office to process the application at the following address:
 - B-23, SDA Complex, Kasumpati, Shimla-171 009 (e-mail: dirtre-hp@nic.in)
 - (b) One copy to the respective Cadre Controlling Authority (CCA) for making entries in the Service Book.
 - (c) One copy is to be preserved in the respective office
- B. Procedure for opting the UPS by AIS Officers due for enrolment under NPS for the first time:

- 1. AIS Officers, who are due for enrolment under NPS for the first time and willing to opt for the UPS, shall apply in Form-A1 along with KYC and Bank detail documents as prescribed therein and submit the same to the concerned Head of the Office (HOO).
- 2. The DDO of the concerned HOO shall verify the application, mention the DDO registration No. on the prescribed format, sign it and forward it to the concerned District Treasury Officer (DTO)/Treasury Officer (TO).
- 3. The concerned District Treasury Officer/Treasury Officer shall verify the DDO details, mention the DTO/TO registration No. on the Form and return it back to the DDO.
- 4. The HOO shall than forward the duly filled and signed copy of the application to the Directorate of Treasuries, Accounts & Lotteries, HP at the following address:
 - B-23, SDA Complex, Kasumpati, Shimla-171 009 (e-mail: dirtre-hp@nic.in)
- 5. The HOD shall also intimate the respective Cadre Controlling Authority regarding the option exercised by the Officer for necessary entries in the Service Book.
- 6. One copy is to be preserved in the respective office

C. Procedure for applying for NPS (Not Opting for UPS) by the newly joined AIS Officers:

The existing procedure for application and enrolment under NPS by submission of the form CSRF-1 as detailed in O.M. No. Fin(Pen)A(3)-1/2009, dated 18-11-2009, will continue to be followed.

D. Guidelines for the DDOs & DTOs/TOs:

- 1. The employer contribution for the subscribers opting for UPS will be 10% of (Basic Pay +D.A.) *i.e.*, equal to the employee contribution, 10% of (Basic Pay + D.A.).
- 2. The additional Govt. Contribution in the Pool Corpus under 'UPS' will be done by the Directorate of Treasuries, Accounts & Lotteries, HP, being Nodal agency for NPS/UPS.
- 3. In order to avoid shortfall in the accumulated "Individual Corpus (IC)", the DDOs shall strictly ensure to submit the salary & Govt. contribution bills related to the NPS/UPS Subscribers by the 20th day of the month to the concerned District Treasury Office/Treasury Office.
- 4. The District Treasury Office/Treasury Office will ensure to process the bills within 25th day of the month. This would ensure timely processing of the contributions by the Nodal Office so that the salary is disbursed on 1st working day of the succeeding month and funds can be transferred to the Trustee Bank Account on the next working day.
- 5. The last date of submitting the application for shifting from NPS to UPS by the existing subscribers under NPS will be **30th June**, **2025** (three months from 01-04-2025 as prescribed under PFRDA Regulations).
- 6. The deduction of contributions & investments as per the modalities prescribed under UPS will be applicable from the month of July 2025.

By order, *Principal Secretary (Finance)*.

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Form A1

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Aditya Birla Sunlife Pension Axis Per Mgmt Ltd Limited					n ru	nu w	giai										
DSP Pension Fund					Pen	sion I	und		\top	Act	ive C	hoice (i.		% in	Gov	t	
Managers Pvt Ltd				1gmt					+			Secur	itics)				_
ICICI Prudential Pension Kotak M Funds Memt Co Ltd Fund Ltd				indra	Pens	ion					or						
Funds Mgmt Co Ltd			Max Life Pension Fund				+				Conservative						
LIC Pension Fun	d Limite	d	-	Mgmt Ltd				_	Auto Choice				(LC25)				
SBI Pension Fund Limited	ds Privat	e		ATA	Pensi Ltd	on Ma	mager	nent		Auto choice			1.5	Moderate (LC50)			5000000
UTI Pension Fun			e 92, 7				223				the large		(6.53		8,693		200
If no Pattern is chosen																٠	
7. FATCA* (Foreign	Account	Tax (Comp	lianc	e Act) & (CRS	DEC	CLA	RA	TION	N (Refe	Srn	0.50	of the	ė da	
nstruction):				200				920	(X %)	2.62	44.402	Autoria (C)		1943	200	200	
I am a tax resident of I	ndia and	not re	sident	of an	y		i am belov		resi	iden	tortr	e count	y/ics i	ment	ioned		
other country						\vdash				_		11,					
US Person					_	Ш	Yes			_		N	<u> </u>				
Particulars				_	+	Co	untry	/ (1)	_	_	Cor	intry (2)	_		Coun	try (3)_
Countr Reside	ry/countr ncy	ries of	Tax														
		Add	dress !	Line	1												
jurisdiction for Tax Residence St			y/Tow	n/													
			lage		-					-			-				
		Stat			-					-			_			_	
ZIP/Post Code			+		`			-			-						
Tax Identification Nun equivalent Number	nber (TI	N)/Fur	action	al		*	-										
TIN/ Functional equiv	alent Nu	mber !	Issuin	g												1	
Validity of documentary evidence provided					dd	mmy	ууу		ddmmyyyy ddmmy						пууу	y	

I have understood the information requirement of the Form (read along with the FATCA / CRS Instructions and Terms & Conditions) and hereby confirm that the information provided by me/us on this Form is true, correct and complete and hereby accept the same. Signature / Thumb Impression* of Applicant (refer instructions)											F	
DECLARATION BY APPLICANT* (Refer Sr no. 6 of the instructions)												
I have read and understo Scheme (UPS). The infor correct, to the best of furnished by me shall be shall be fully liable for a documents.	od the mation my kn inform	terms and contained document owledge. Any ned to CRA /	ditions of s furnish change NPS Tru	f the United by me s in the st. I unde	fied Pensi are true a information	on nd on		224 50000				
I authorize the CRA, NPS Trust or any other entity connected with UPS to collect and share data/ details of my necessary personal information for the purpose of the said scheme regulated under the PFRDA Act, 2013 and the relevant regulations notified thereunder.												
Declaration under the I	revent	ion of Money	Launder	ring Act,	2002							
I hereby declare that the derived from legally december that NPS Trust has the information, with other g has the right to close my any law relating to prever the december of the declaration by Deccharation by	right to overnme PRAN ntion of	nd assessed so o peruse my ent authorities in case I am fo f money laund	financial I further and violatering.	income. profile of agree that the part of	understa or share t at NPS Tro provisions	nd Signst of (*I	LTI in	Ap a case of emales	pplica of ma s to be	impress int les and e provi- se no h	I RTI ded. T	in Toe
Employment Details (A	At the ti	me of exercise	of UPS	option)								\neg
Date of joining*			ate of Su	perannua	tion*							
Date of commencement	of quali	fying service*			-		-					
Employee Code/ID*						-				-		na.
Post (Optional)								1		142		
Group (Optional)	A	B (Gazetted)	B (no	200	С		D	E	3	other		
Service(Optional)	IAS	IPS		IFS	Gro	up A		Grou	ір В		other	Γ
Basic Pay*	. '	•										
Pay Scale (Optional)	11.1			et.						-	- 1	
Name of the office*			1					4 10		P.		
Department*											1.4	
Ministry*	1	1 2 2 2		- 1						.,		
DDO Registration Number*					O / CDDO			1		.1		

[भाग 11]	ख्रुपह	4]
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भारत का राजपत्र : असाधारण

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*Qualifying Service as defined in Regulation 2(k) read with Regulation 13 of PFRDA (Operationalisation of Unified Pension Scheme under NPS) Regulations, 2025.

It is certified that Shri./Smt./Kumari......is employed in this office and the details provided in this subscriber registration form have been verified as per service record. The given address and officially valid documents (OVDs) of KYC are verified by this office. Also, it is further certified that he/she has read entries/entries have been read over him/her by us and got confirmed by him/her.

Name of DDO	Name of PAO
Signature of DDO	Signature of PAO
DDO Code No. (As per record in CRA System)	PAO Code No. (As per record in CRA System)
Seal of DDO	Seal of PAO
Date	Date
Place	Place
	KNOWLEDGEMENT
Name of the Subscriber	
Date of Receipt of Application:	IG THE SUBSCRIBER REGISTRATION FORM

INSTRUCTIONS FOR FILLING THE SUBSCRIE

General guidelines

- (a) Please fill in legible handwriting to avoid errors. Do not overwrite. Corrections should be countersigned by the applicant. Applications incomplete in any aspect (or) if mandatory fields are left blank (or) with unclear photograph (or) not accompanied by required documents (or) not authenticated by the Nodal Office are liable to be rejected.
- (b) Copies of documents submitted by the applicant should be self-attested.
- (c) Applicant is advised to retain the acknowledgement slip signed / stamped by the designated nodal officer where they submit the application.

SI	Item No	Item Details	Instructions
		Fathers Name, Mother's Name	 (a) If the name has more than 30 digits, fill Annexure II for the same. (b) If the applicant is an Orphan, he/she may leave the fields blank. However, an official document to support the status to be submitted.
1	1	Politically Exposed Person	Politically Exposed Person's (PEPs) are individuals who are or have been entrusted with prominent public functions such as heads of state or of the government, senior politicians, senior government, judicial or military officials, senior executives of state-owned corporations, important political party officials
2	2	Proof of Identity	If the applicant is submitting Aadhaar as proof of Identity, the first 8 digits of the Aadhaar number should be redacted / masked on the submitted copy.
3	5	Bank Details	For UPS account opening through physical form (FORM A1) bank details and documentary proof are mandatory. Please submit a cancelled cheque / copy of bank passbook / bank statement / bank certificate / letter from Bank containing applicant's Name, Bank Name, Bank Account Number and IFS Code.
4	6	Selection of Pension Fund (PF) & Investment Choice	Government employee/subscribers can exercise choice of Pension Funds and allocate their investments either in Asset Class 'G' under 'Active Choice' or in Life Cycle Funds - LC 50 or LC 25 under 'Auto Choice'. If no choice is provided, the contributions will be distributed among the default Pension Funds and investment pattern selected by the Government.

Call: Address of CRA THE GAZETTE OF INDIA: EXTRAORDINARY

[PART III-SEC.4]

		FATCA & CRS Declaration /	Clarification / Guidelines on filling details if applicant residence for tax purposes in jurisdiction(s) outside India: • Jurisdiction(s) of Tax Residence: Since US taxes the global income of its citizen, every US citizen of whatever nationality, is also a resident for tax purpose in USA. • Tax identification Number (TIN): TIN need not be reported if it has not been issued by the jurisdiction. However, if the said jurisdiction has issued a high integrity number with an equivalent level of identification (a "Functional equivalent"), the same may be reported. Examples of that type of number for individual include, a social security/insurance number, citizen/personal identification/services code/number and resident registration number).
5	7&8	Signature by Applicant	 In case applicant is declaring US person status as 'No' but his/her Country of Birth is US, document evidencing Relinquishment of Citizenship should be provided or reasons for not having relinquishment certificate is to be provided.
			• In case applicant is declaring US person status as 'Yes', provide PAN and 'father name' in addition to details required under section 9 of form.
-	,		 In case the applicant is unable to affix signature, Left Thumb Impression in case of male and Right Thumb Impression in case of female should be affixed and in case there is no hands, toe impression of the applicant to be provided. The thumb / toe impression should be attested by two persons, one of whom should be the designated nodal officer attesting the same under his/her official seal and stamp.
	\ m1		General Information for Subscribers
			tain the status of his/her application from CRA and respective Nodal Office. d to retain the acknowledgement slip signed/ stamped by the designated
			where they submit the application.
		more information / bsite:	clarifications, contact CRA:

Annexures - Subscriber Registration Form for Government Sector applicants (Tick and fill applicable annexures below) Annexure I - Print PRAN Card in Hindi (Fill the details in Devanagari script) Applicant's First Name Middle Name Last Name Father / Mother's First Name Middle Name Annexure II - If Alphabets of name exceeded the space provided on page 1 of the application form Applicant's First Name Middle Name Last Name Father's First Name Middle Name Last Name Mother's First Name Middle Name

(भाग III—खण्ड 4)	भारत का राजपत्र : असाधारण	145
	Form A2	
Exercise of Option by an System	[See Regulation 4] a eligible Central Government employee presently subscribed a (NPS) for being covered under Unified Pension Scheme (UF	l to National Pension PS)
of NPS as on 01/04/2025 with understood the provisions of V FX-1/3/2024-PR, dated 24/01 System) Regulations, 2025 a hereby exercise the option to	permanent retirement account number (PRAN)	nt vide notification F. No.
	ge that this option exercised by me shall be final and irrevocable. Instor any other entity connected with UPS to collect and share data Expurpose of the said scheme regulated under the PFRDA Act or er	details of my necessary t, 2013 and the relevant
Date:	Signature of Subscr Name———	iber
	o be filled and certified by the DDO based on Service records)
(T	o be fulled and certified by the DDO based on Service services	
Employment Details (At th	e time of exercise of UPS option)	
Employee Code/ID		
Date of commencement of (Qualifying Service as defi	qualifying service ned in Regulation 2(k) read with Regulation 13)	
Current month Basic Pay		
Non-Practicing Allowance	(NPA), if applicable	
Schedule date for next inci-	rement	

Note/Instruction:

Date:

Signature & Name of DDO DDO Reg. No.

Place:

• The duly signed copy of this Form shall be kept by DDO in employee's service record and a copy of the same shall be provided to the employee for his record.

Signature & Name of PAO

Place:

PAO Reg. No.

Date:

DDO shall input the Head of Office verified data in the Central Record Keeping System and in case of physical submission of form by the subscriber, the DDO shall upload a copy of this duly signed option form. PAO shall authorise and approve the option exercised by the subscriber in the CRA system through their login.

शहरी विकास विभाग

अधिसूचना

शिमला-2, 20जून, 2025

संख्या यू0डी0-ए0(1)-3/2022-भाग-1.—हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश नगर निगम अधिनियम, 1994 (1994 का अधिनियम संख्यांक 12) की धारा 3 (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, इस अधिसूचना से सलंग्न की गई अनुसूची में यथा विनिर्दिष्ट स्थानीय क्षेत्रों को नगर निगम ऊना जिला ऊना, हिमाचल प्रदेश में सम्मिलित करने का प्रस्ताव करते हैं और इन्हें एतद्द्वारा जन—साधारण की सूचना के लिए राजपत्र (ई—गजट), हिमाचल प्रदेश में प्रकाशित किया जाता है;

उक्त क्षेत्रों के सम्मिलित किए जाने से संभाव्य प्रभावित होने वाले यदि किसी निवासी/व्यक्ति के आक्षेप है/हैं तो वह/वे उन्हें राजपत्र (ई—गजट), हिमाचल प्रदेश में इस अधिसूचना के प्रकाशन की तारीख से दो सप्ताह की अवधि के भीतर उपायुक्त, ऊना, जिला ऊना, हिमाचल प्रदेश के माध्यम से प्रधान सचिव (शहरी विकास) हिमाचल प्रदेश सरकार को लिखित रूप में भेज सकेंगे;

उपरोक्त नियत अवधि के भीतर प्राप्त हुए आक्षेप (आक्षेपों), यदि कोई हो / हों, पर राज्य सरकार द्वारा विचार किया जाएगा और उपरोक्त नियत अवधि के अवसान के पश्चात्, किसी भी आक्षेप (आक्षेपों) को स्वीकार नहीं किया जाएगा / किए जाएगें।

आदेश द्वारा,

(देवेश कुमार), प्रधान सचिव (शहरी विकास)।

अनुसूची

क्रम	पटवार वृत्त	मोहाल	पंचायत का	पूर्णतः या	कुल खसरा नम्बर	क्षेत्रफल
सं.	का नाम	का नाम	नाम	आंशिक		हैक्टेयर में
				(मोहाल)		
1.	भड़ोलियां	जलग्रां	टब्बा	आंशिक	425, 426, 1699/427, 1700/427,	20-83-68
	कलां				1701/427, 1702/427, 428,	
					2961/429, 2962/429, 2963/429,	
					2964/429, 2965/429, 2966/429,	
					430, 431, 432, 433, 434, 435,	
					436, 437, 438, 439, 440, 441,	
					442, 443, 444, 445, 446,	
					2863/447, 2864/447, 448, 449,	
					450, 451, 452, 453, 454, 455,	
					456, 457, 458, 2421/459,	
					2422/459, 2423/459, 2424/459,	
					2425/459, 2426/459, 2427/459,	
					2428/459, 2429/459, 2430/459,	
					2431/459, 2432/460, 2433/460,	
					2434/460, 2435/460, 2436/460,	
					2437/460, 2438/460, 2439/460,	

(10117), 16	नायल प्रदरा, 21 जून, 2025/ 31 ज्वच्छ, 1947	<u> </u>
	2440/460, 2441/460, 2442/460,	
	2443/460, 2444/460, 2445/460,	
	2446/460, 2447/460, 2448/460,	
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	462, 463, 464, 465, 466, 467,	
	467/1, 468, 469, 470, 471,	
	2285/472, 2286/472, 2287/472,	
	473, 474, 475, 476, 477, 478,	
	479, 480, 481, 482, 483, 484,	
	485, 486, 487, 488, 489, 490,	
	491, 495, 496, 497, 498,	
	1974/499, 1975/499, 1976/499,	
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	527, 528, 529, 530, 531, 532,	
	533, 534, 535, 547, 548, 549,	
	550, 551, 552, 553, 554, 555,	
	556, 557, 558, 576, 2903/587,	
	2904/587, 2905/587, 588,	
	1995/1708/610,1996/1708/610,	
	1997/1708/610, 1709/610,	
	2000/1710/611,1998/1710/611,	
	1999/1710/611, 1711/611, 612,	
	1712/613, 1713/613, 2001/614,	
	2002/614, 615, 2003/616,	
	2004/616, 2005/616, 617,	
	2006/618, 2007/618, 619, 620,	
	621, 622, 623, 624, 625, 626,	
	2470/627, 471/627, 2472/627,	
	2473/627, 2474/627, 2475/627,	
	2476/627, 2477/627, 2478/627,	
	2479/627, 2480/627, 2481/627,	
	2482/627, 2483/627, 2484/627,	
	2485/627, 2486/627, 2487/628,	
	2488/628, 2489/628, 2490/628,	
	2491/628, 2492/628, 2493/628,	
	2494/628, 2495/628, 2496/629,	
	2497/629, 2498/629, 2499/629,	
	2500/630, 2501/630, 2502/630,	

2916	राजपत्र, हिमाचल प्रदेश, 21 जून, 2	020/01 -4 0, 1041
	25	503/631, 2504/631, 2505/631,
		506/631, 2507/631, 2508/631,
		509/631, 2510/631, 2511/631,
		512/631, 2513/631,
		514/2294/632,2515/2294/632,
		520/2295/632,2530/2295/632,
		516/2295/632,2517/2295/632,
		518/2295/632,2519/2295/632,
		521/2295/632,2522/2295/632,
		523/2295/632,2524/2295/632,
		525/2295/632,2526/2295/632,
		527/2295/632,2528/2295/632,
		529/2295/632,2531/2295/632,
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		014/636, 2015/636, 2016/636,
		017/636, 2018/636, 2019/636,
		020/636, 2021/636, 2022/636,
		023/636, 2024/636, 2025/636,
		026/636, 2027/636, 2028/636,
		029/636, 2030/636, 2031/636,
		032/636, 2033/636, 2034/636,
		035/636, 2036/636, 2037/636,
		038/636, 2039/636, 2040/636,
		041/636, 2042/636, 2043/636,
		044/636, 2045/636, 2046/636,
		047/636, 2048/636, 2049/636,
		050/636, 2051/636, 2052/636,
		053/636, 2054/636, 2055/636,
		056/636, 2057/636, 2058/636,
		059/636, 2060/636, 2061/636,
		062/636, 2063/636, 2064/636,
		065/636, 2066/636, 2067/636,
		068/636, 2069/636, 2070/636,
		071/636, 2072/636, 2073/636,
		074/636, 2075/636, 2076/636,
		077/636, 2078/636, 2079/636,
		080/636, 2081/636, 2082/636,
		083/636, 2084/636, 2085/636,
		086/636, 2087/636, 2088/636,
		089/636, 2090/636, 2091/636,
		092/636, 2093/636, 2094/636,
		0721030, 20731030, 2074/030,

 (1417), 10	निवल प्रदरा, 21 जून, 2025/ 31 ज्वच्च, 1947	<u> </u>
	2095/636, 2096/636, 2097/636,	
	2098/636, 2099/636, 2100/636,	
	2101/636, 2102/636, 2103/636,	
	2104/636, 2105/636, 2106/636,	
	2107/636, 2108/636, 2109/636,	
	2110/636, 2111/636, 2112/636,	
	2113/636, 2114/636, 2115/636,	
	2116/636, 2117/636, 637, 638,	
	639, 641, 642, 2535/643,	
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	2542/643, 2543/643, 2544/643,	
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	2868/2600/645, 2601/645,	
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		2638/646, 2639/646,
		2640/646/1, 2650/646/1,
		2641/646/1, 2642/646/1,
		2643/646/1, 2644/646/1,
		2645/646/1, 2646/646/1,
		2647/646/1, 2648/646/1,
		2649/646/1, 2651/646/1,
		2652/646/1, 2653/646/1,
		2654/646/1, 2655/646/1,
		2656/646/1, 2657/646/1,
		2658/647, 2659/647, 648,
		2660/649, 2661/649, 2662/649,
		2663/649, 2664/650, 2665/650,
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		2669/651, 2670/651, 652,
		2671/653, 2672/653, 2673/654,
		2674/654, 655, 1547/656,
		1548/656, 1549/657, 1550/657,
		1551/657, 1552/657, 1553/657,
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		1557/658, 659, 660, 661,
		1558/662, 1559/662, 1560/662,
		1561/662, 1562/662, 1563/662,
		1564/663, 1565/663, 664, 665,
		1566/666, 1567/666, 1717/667,
		1718/667, 1568/668,1569/668,
		1570/668, 1571/668, 1572/668,
		1573/668, 1574/668, 1575/668,
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		कुल खसरा	नम्बर : 363		
		सालम : 55 ,	बट्टा : 308		

[Authoritative English text of this Department Notification No-UD-A(1)-3/2022-Part-I, dated 20-06-2025 as required under clause(3) of Article 348 of the Constitution of India].

URBAN DEVELOPMENT DEPARTMENT

NOTI FICATION

Shimla-2, the 20th June, 2025

No. UD- A(1)-3/2022-Part-I.—In exercise of the powers conferred by section 3(3) of the Himachal Pradesh Municipal Corporation Act, 1994, (Act. No. 12 of 1994), the Governor of Himachal Pradesh, proposes to include within the Municipal Corporation, Una, District Una, HP the local areas specified in the "SCHEDULE" attached with this notification and the same is hereby published in the Rajpatra (e-Gazatte), Himachal Pradesh for the information of the general public;

If any inhabitant(s) / person(s) who is/are likely to be affected by the inclusion of the said areas and has any objection(s)/ with regard to this notification, he/she may send the same in writing to the Principal Secretary(Urban Development) to the Government of Himachal Pradesh through the Deputy Commissioner, Una, District Una H.P. within a period of two weeks from the date of publication of the notification in the Rajpatra (e-Gazette), Himachal Pradesh;

The objection(s) if any, received within the above stipulated period, shall be taken into consideration by the State Government and after the expiry of above stipulated period, no objection(s), whatsoever, shall be entertained.

By order, (DEVESH KUMAR), Principal Secretary (UD).

S1.	Name of	Name of	Name of	Whether	Total no. of Khasras	Area in
No.	Patwar	Mohal	Panchayat	complete		Hect.
	Circle			or		
				Partial		
1	Dharalian	Talaman	Talala	(Mohal)	425 426 1600/427 1700/427	20.92
1.	Bharolian Kalan	Jalgran	Tabba	Partial	425, 426, 1699/427, 1700/427, 1701/427, 1702/427, 428,	20-83- 68
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		2296/704, 2297/704, 2298/705,
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					Total khasra no. :916	
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ब अदालत नायब तहसीलदार एवं सहायक समाहर्ता, द्वितीय श्रेणी, जसवां, जिला कांगड़ा (हि0प्र0)

म्0 नं0 02/NT/MISC/2025

तारीख दायरा : 26-05-2025

तारीख पेशी : 27-06-2025

श्री वलदेव सिंह पुत्र प्रमोध सिंह पुत्र ठाकरू, वासी महाल मलोट, तहसील जसवां, जिला कांगड़ा (हਿ0प्र0)

बनाम

आम जनता

विषय.—–दरख्वास्त मकफूद–उल–खबरी मिन जानिब राज कुमार पुत्र प्रमोध सिंह पुत्र टाकरू, वासी महाल मलोट, तहसील जसवां, जिला कांगड़ा (हि०प्र०) . .प्रत्यार्थी ।

आदेश :---

दरख्वास्त मकफूद–उल–खबरी मिन जानिब राज कुमार पुत्र प्रमोध सिंह पुत्र टाकरू, वासी महाल मलोट, तहसील जसवां, जिला कांगडा (हि0प्र0) के जायज वारसान के नाम इन्तकाल दर्ज कागजात माल करने बारे।

श्री वलदेव सिंह पुत्र प्रमोध सिंह पुत्र ठाकरू, वासी महाल मलोट, तहसील जसवां ने अदालत हजा में प्रार्थना-पत्र गुजारा हैं कि उनके भाई राज कुमार पुत्र प्रमोध सिंह पुत्र ठाकरू, वासी महाल मलोट, तहसील जसवां जोकि वर्ष 1992 (पिछले 33 वर्षों) से लापता / गुमशुदा है। महाल मलोट, तहसील जसवां में भूमि उनके नाम दर्ज हैं। इसलिए लापता / गुमशुदा राज कुमार पुत्र प्रमोध सिंह पुत्र ठाकरू, वासी महाल मलोट, तहसील जसवां की वरास्त का इन्तकाल मकफूद-उल-खबरी वहक श्री वलदेव सिंह पुत्र प्रमोध सिंह पुत्र ठाकरू दर्ज किया जावे।

अतः इस राजपत्र इश्तहार/मुश्त्री मुनादी इलाका हजा द्वारा समस्त रिश्तेदारों व आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त इन्तकाल बारे उजर/एतराज हो तो वह दिनांक 27-06-2025 को या इससे पूर्व अदालत हजा में असालतन या वकालतन हाजिर आकर अपनी हक रसी कर सकता है। वसूरत दीगर राज कुमार पुत्र प्रमोध सिंह को मृत समझा जाकर उसकी जायदाद का इन्तकाल वरास्त मकफूद–उल–खबरी अनुसार कर दिया जाएगा तथा बाद मियाद पेशी कोई उजर काबिले गौर न होगा। प्रतिलिपि पटवारी हल्का मलोट को बराये राजस्व अभिलेख महाल मलोट में अमल द्रामद हेत् प्रेषित होवें। सुनाया गया।

आज दिनांक 27–05–2025 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर ।

हस्ताक्षरित / – तहसीलदार एवं सहायक समाहर्ता द्वितीय श्रेणी, जसवां, जिला कांगडा, (हि०प्र०)

ब अदालत नायब तहसीलदार एवं सहायक समाहर्ता, द्वितीय श्रेणी, जसवां, जिला कांगड़ा (हि0प्र0)

मृ0 नं0 01 / NT/MISC/2025

तारीख दायरा : 18–02–2025 तारीख पेशी : 27–06–2025

श्री सुरिन्द्र कुमार पुत्र कृष्ण दत्त पुत्र लक्ष्मण दास, वासी महाल काहरू, तहसील जसवां, जिला कांगड़ा (हि0प्र0) प्रार्थी ।

बनाम

आम जनता

विषय.——दरख्वास्त मकफूद—उल—खबरी मिन जानिब लक्ष्मण दास पुत्र घोगड़ पुत्र निक्का, वासी महाल काहरू, तहसील जसवां, जिला कांगडा (हि०प्र०)

आदेश :---

दरख्वास्त मकफूद–उल–खबरी मिन जानिब लक्ष्मण दास पुत्र घोगड़ पुत्र निक्का, वासी महाल काहरू, तहसील जसवां, जिला कांगड़ा (हि0प्र0) के जायज वारसान के नाम इन्तकाल दर्ज कागजात माल करने बारे।

श्री सुरिन्द्र कुमार पुत्र कृष्ण दत्त पुत्र लक्ष्मण दास, वासी महाल काहरू, तहसील जसवां ने अदालत हजा में प्रार्थना–पत्र गुजारा है कि उनके दादा लक्ष्मण दास पुत्र घोगड़ पुत्र निक्का, वासी महाल काहरू, तहसील जसवां जोकि वर्ष 1970 (पिछले 60 वर्षों) से लापता / गुमशुदा है। महाल काहरू, तहसील जसवां में मलकीयती भूमि उनके नाम दर्ज हैं। इसलिए लापता / गुमशुदा लक्ष्मण दास पुत्र घोगड़ पुत्र निक्का, वासी महाल काहरू, तहसील जसवां की वरास्त का इन्तकाल मकफूद-उल-खबरी वहक श्री सुरेश कुमार, सुरिन्द्र कुमार, विपन कुमार, अनिल कुमार पुत्र व श्रेष्टा देवी पुत्री कृष्ण दत्त भाग बराबर (एक) भाग व सोनू पुत्र व श्रीमती राधा शर्मा विधवा तारा चन्द पुत्र लक्ष्मण दास भाग बराबर (एक) भाग दर्ज किया जावे।

अतः इस राजपत्र इश्तहार/मुश्त्री मुनादी इलाका हजा द्वारा समस्त रिश्तेदारों व आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त इन्तकाल बारे उजर/एतराज हो तो वह दिनांक 27-06-2025 को या इससे पूर्व अदालत हजा में असालतन या वकालतन हाजिर आकर अपनी हक रसी कर सकता है। वसूरत दीगर लक्ष्मण दास पुत्र घोगड़ पुत्र निक्का, वासी महाल काहरू को मृत समझा जाकर उसकी जायदाद का इन्तकाल वरास्त मकफूद–उल–खबरी अनुसार कर दिया जाएगा तथा बाद मियाद पेशी कोई उजर काबिले गौर न होगा। प्रतिलिपि पटवारी हल्का स्वाणा को बराये राजस्व अभिलेख महाल काहरू में अमल द्रामद हेतु प्रेषित होवे। सुनाया गया।

आज दिनांक 27–05–2025 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / –

नायब तहसीलदार सहायक समाहर्ता द्वितीय श्रेणी, जसवां, जिला कांगड़ा, (हि०प्र०)

ब अदालत सहायक समाहर्ता प्रथम श्रेणी, तहसील खुण्डियां, जिला कांगड़ा (हि०प्र०)

केस नं0 : 12 / C/T / 2025

तारीख पेशी : 26-06-2025

श्रीमती मीरा देवी पुत्री रोशन लाल, निवासी गांव तपनाला, डाकघर व तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0)।

बनाम

आम जनता

. उनवान मुकद्दमा.—नाम दुरुस्ती।

प्रार्थिया श्रीमती मीरा देवी पुत्री रोशन लाल, निवासी गांव तपनाला, डाकघर व तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0) ने स्वयं उपस्थित होकर प्रार्थना—पत्र नाम दुरुस्ती प्रस्तुत किया है कि पटवार वृत्त अम्बाडा के राजस्व महाल तपनाला, तहसील खुण्डियां के अभिलेख में गलती से उसका नाम निर्मला देवी दर्ज हो गया है जबिक आधार कार्ड व परिवार रजिस्टर नकल में उसका नाम मीरा देवी दर्ज है, जोकि उसका सही नाम है। दो अलग—अलग नाम हो जाने के कारण प्रार्थिया को दिक्कतों का सामना करना पड़ रहा है। अतः प्रार्थिया का आग्रह है कि उपरोक्त वर्णित महाल के राजस्व अभिलेख में उसका नाम मीरा देवी उपनाम श्रीमती निर्मला देवी दर्ज किया जाये।

अतः सर्वसाधारण को सुनवाई हेतु बजिरया इश्तहार व मुश्त्री मुनादी द्वारा सूचित किया जाता है कि इस नाम दुरुस्ती के सम्बन्ध में किसी प्रकार का उजर/एतराज हो तो वह दिनांक 26–06–2025 को असालतन या वकालतन पेश होकर अपना एतराज दर्ज करवा सकता है। उसके उपरान्त कोई भी उजर/एतराज जेरे समायत न होगा तथा प्रार्थिया मीरा देवी पुत्री रोशन लाल, निवासी गांव तपनाला, डाकघर व तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0) का नाम राजस्व पटवार वृत्त अम्बाडा के राजस्व महाल तपनाला के राजस्व अभिलेख में मीरा देवी उपनाम निर्मला देवी दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 25-05-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / – सहायक समाहर्ता प्रथम श्रेणी, तहसील खुण्डियां, जिला कांगड़ा (हि0 प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी एवं कार्यकारी दण्डाधिकारी, तहसील धर्मशाला, जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 :

Smt. Niharika d/o Naresh Gurung, r/o Tika Chatehar, P.O. Yol Cantt. Tehsil Dharamshala, District Kangra (H.P.).

बनाम

आम जनता

विषय.——प्रार्थना—पत्र जेरे धारा 13(3) हिमाचल प्रदेश पंजीकरण अधिनियम, 1969.

Smt. Niharika d/o Naresh Gurung, r/o Tika Chatehar, P.O. Yol Cantt. Tehsil Dharamshala, District Kangra (H.P.). ने इस अदालत में प्रार्थना—पत्र सिंहत मुकद्दमा दायर किया है कि उसकी Mother Pinki w/o Naresh Gurung का जन्म दिनांक 17—09—2008 को हुआ है परन्तु एम0 सी0 धर्मशाला/ग्राम पंचायत में जन्म/मृत्यु पंजीकृत न है। अतः इसे पंजीकृत किये जाने के आदेश दिये जायें। इस नोटिस के द्वारा/मुश्त्री मुनादी के द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को भी उपरोक्त Pinki के जन्म/मृत्य पंजीकृत किये जाने बारे कोई उजर/एतराज हो तो वह हमारी अदालत में दिनांक 23—06—2025 को असालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा मृताबिक शपथ—पत्र जन्म/मृत्यू तिथि पंजीकृत किये जाने बारे आदेश पारित कर दिये जायेंगे।

आज दिनांक 02-06-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित / — कार्यकारी दण्डाधिकारी, धर्मशाला, जिला कांगड़ा (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील बैजनाथ, जिला कांगड़ा (हि0प्र0)

भालू राम सुपुत्र श्री आत्मा राम, गांव कन्दराल, तहसील बैजनाथ, जिला कांगड़ा (हि०प्र०)।

बनाम

आम जनता ग्राम पंचायत कन्दराल।

विषय.——प्रार्थना—पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत मृत्यु / जन्म पंजीकरण बारे।

भालू राम सुपुत्र श्री आत्मा राम, गांव कन्दराल, तहसील बैजनाथ, जिला कांगड़ा (हि०प्र०) ने एक आवेदन—पत्र मय शपथ—पत्र इस आशय के साथ गुजारा है कि उसका जन्म दिनांक 05—03—1950 के ग्राम पंचायत कन्दराल में हुआ था, जोकि सम्बन्धित पंचायत के रिकार्ड में पंजीकृत न है।

अतः इस इश्तहार के माध्यम से सर्वसाधारण जनता व हितबद्ध व्यक्तियों को सूचित किया जाता है कि उक्त पंजीकरण के दर्ज करने बारे किसी भी व्यक्ति को काई भी आपित्त हो तो वह दिनांक 24-07-2025 या इससे पूर्व अधोहस्ताक्षरी के समक्ष असालतन या वकालतन उपस्थित होकर अपनी आपित्त दर्ज कर सकता है। इसके पश्चात् कोई भी एतराज काबिले समायत नहीं होगा तथा आवेदन-पत्र पर नियमानुसार कार्यवाही अमल में लाई जाएगी।

आज दिनांक 04-06-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर ।

हस्ताक्षरित / — सहायक समाहर्ता द्वितीय श्रेणी, तहसील बैजनाथ, जिला कांगड़ा (हि०प्र०)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार, उप—तहसील कोटला, जिला कांगड़ा (हि0प्र0)

मिसल नं0 : 23 / RNTK/2025 किरम मुकद्दमा : नाम दुरुस्ती तारीख पेशी : 26—06—2025

अरनीश कुमार पुत्र सुखदेव, निवासी महाल जांगल, मौजा जांगल, उप—तहसील कोटला, जिला कांगडा, हि0 प्र0। आम जनता

उनवान : नाम दुरुस्ती हेतु आवेदन पत्र।

प्रार्थी अरनीश कुमार ने इस अदालत में अपने नाम दुरुस्ती बारे प्रार्थना—पत्र दिया है क्योंकि राजस्व रिकार्ड महाल जांगल में रनेश कुमार दर्ज है। जबिक तमाम रिकॉर्ड में अरनीश कुमार दर्ज है। इस बारे प्रार्थी ने बतौर सबूत पर्चा जमाबन्दी वर्ष 2022—23 महाल जांगल, आधार कार्ड, परिवार नकल की प्रति, हल्फिया ब्यान साथ संलग्न की है।

अतः इस इश्तहार के माध्यम से सर्वसाधारण को बजिरया इश्तहार से सूचित किया जाता है कि रनेश कुमार उर्फ अरनीश कुमार पुत्र सुखदेव किये जाने बारे यदि किसी को कोई आपित हो तो वह असालतन या वकालतन अधोहस्ताक्षरी की अदालत में दिनांक 26—06—2025 को आकर अपना एतराज दर्ज करवा सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर नाम दुरुस्ती के आदेश पारित कर दिये जायेंगे। इसके उपरान्त कोई एतराज न सुना जायेगा।

आज दिनांक 23-05-2025 को हस्ताक्षर व मोहर इस अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित / — सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार, उप—तहसील कोटला, जिला कांगड़ा (हि०प्र०)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार, उप—तहसील कोटला, जिला कांगड़ा (हि0प्र0)

मिसल नं0 : 24 / RNTK/2025 किरम मुकद्दमा : नाम दुरुस्ती तारीख पेशी :

26-06-2025

महिन्दर सिंह पुत्र जगत राम, निवासी महाल कलाहड़, उप–तहसील कोटला, जिला कांगड़ा, हि0 प्र0।

बनाम

आम जनता

उनवान : नाम दुरुस्ती हेतु आवेदन पत्र।

प्रार्थी महिन्दर सिंह ने इस अदालत में अपने नाम दुरुस्ती बारे प्रार्थना—पत्र दिया है क्योंकि राजस्व रिकार्ड महाल कलाहड़ में महिन्दर दर्ज है। जबिक तमाम रिकॉर्ड में महिन्दर सिंह दर्ज है। इस बारे प्रार्थी ने बतौर सबूत पर्चा जमाबन्दी वर्ष 2020—21 महाल कलाहड़, आधार कार्ड, हिल्फया ब्यान साथ संलग्न की है।

अतः इस इश्तहार के माध्यम से सर्वसाधारण को बजरिया इश्तहार से सूचित किया जाता है कि महिन्दर उर्फ महिन्दर सिंह किये जाने बारे यदि किसी को कोई आपत्ति हो तो वह असालतन या वकालतन अधोहस्ताक्षरी की अदालत में दिनांक 26—06—2025 को आकर अपना एतराज दर्ज करवा सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जा कर नाम दुरुस्ती के आदेश पारित कर दिये जायेंगे। इसके उपरान्त कोई एतराज न सुना जायेगा।

आज दिनांक 23-05-2025 को हस्ताक्षर व मोहर इस अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित / – सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार, उप–तहसील कोटला, जिला कांगडा (हि०प्र०)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी, तहसील खुण्डियां, जिला कांगड़ा (हि0 प्र0)

केस नं0 : 11/C/T/2025

तारीख पेशी : 26-06-2025

श्रीमती रमा देवी पुत्री कालू, निवासी गांव नरघोटा, डाकघर थिल, तहसील खुण्डियां, जिला कांगड़ा (हि0 प्र0)।

बनाम

आम जनता

उनवान मुकद्दमा.—नाम दुरुस्ती।

प्रार्थिया श्रीमती रमा देवी पुत्री कालू, निवासी गांव नरघोटा, डाकघर थिल, तहसील खुण्डियां, जिला कांगड़ा (हि0 प्र0) ने स्वयं उपस्थित होकर प्रार्थना—पत्र नाम दुरुस्ती प्रस्तुत किया है कि पटवार वृत्त थिल के राजस्व महाल नरघोटा, तहसील खुण्डियां के अभिलेख में गलती से उसका नाम श्रीमती रेशमा देवी दर्ज हो गया है जबिक आधार कार्ड व परिवार रिजस्टर नकल में उसका नाम रमा देवी दर्ज है, जोिक उसका सही नाम है। दो अलग—अलग नाम हो जाने के कारण प्रार्थिया को दिक्कतों का सामना करना पड़ रहा है। अतः प्रार्थिया का आग्रह है कि उपरोक्तवर्णित महाल के राजस्व अभिलेख में उसका नाम रमा देवी उपनाम रेशमा देवी दर्ज किया जाये।

अतः सर्वसाधारण को सुनवाई हेतु बजिरये इश्तहार व मुस्त्री मुनादी द्वारा सूचित किया जाता है कि इस नाम दुरुस्ती के सम्बन्ध में किसी प्रकार का उजर/एतराज हो तो वह दिनांक 26-06-2025 को असालतन या वकालतन पेश होकर अपना एतराज दर्ज करवा सकता है। उसके उपरान्त कोई भी उजर/एतराज जेरे समायत न होगा तथा प्रार्थिया का नाम रमा देवी पुत्री कालू, निवासी गांव नरघोटा, डाकघर थिल, तहसील खुण्डियां, जिला कांगड़ा (हि0 प्र0) का नाम राजस्व पटवार वृत्त थिल के राजस्व महाल नरघोटा के राजस्व अभिलेख में रमा देवी उपनाम श्रीमती रेशमा देवी दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 25-05-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / – सहायक समाहर्ता, प्रथम श्रेणी, तहसील खुण्डियां, जिला कांगड़ा (हि0 प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी, तहसील खुण्डियां, जिला कांगड़ा (हि0 प्र0)

केस नं0 : 10 / C / T / 2025

तारीख पेशी : 26-06-2025

सुमना देवी पुत्री जीवा राम, निवासी गांव टिप वूहला, डाकघर सुरानी, तहसील खुण्डियां, जिला कांगड़ा (हि0 प्र0)।

बनाम

आम जनता

उनवान मुकद्दमा.--नाम दुरुस्ती।

प्रार्थिया सुमना देवी पुत्री जीवा राम, निवासी गांव टिप वूहला, डाकघर सुरानी, तहसील खुण्डियां, जिला कांगड़ा (हि0 प्र0) ने स्वयं उपस्थित होकर प्रार्थना—पत्र नाम दुरुस्ती प्रस्तुत किया है कि पटवार वृत्त टिप के राजस्व महाल टिप वूहला, तहसील खुण्डियां के अभिलेख में गलती से उसका नाम श्रीमती सुषमा देवी दर्ज हो गया है जबकि आधार कार्ड, स्कूल प्रमाण—पत्र व परिवार रजिस्टर नकल में उसका नाम सुमना देवी दर्ज है, जोकि उसका सही नाम है। दो अलग—अलग नाम हो जाने के कारण प्रार्थिया को दिक्कतों का सामना करना पड़ रहा है। अतः प्रार्थिया का आग्रह है कि उपरोक्तवर्णित महाल के राजस्व अभिलेख में उसका नाम सुमना देवी उपनाम सुषमा देवी दर्ज किया जाये।

अतः सर्वसाधारण को सुनवाई हेतु बजिरये इश्तहार व मुस्त्री मुनादी द्वारा सूचित किया जाता है कि इस नाम दुरुस्ती के सम्बन्ध में किसी प्रकार का उजर/एतराज हो तो वह दिनांक 26-06-2025 को असालतन या वकालतन पेश होकर अपना एतराज दर्ज करवा सकता है। उसके उपरान्त कोई भी उजर/एतराज जेरे समायत न होगा तथा प्रार्थिया सुमना देवी पुत्री जीवा राम, निवासी गांव टिप वूहला, डाकघर सुरानी, तहसील खुण्डियां, जिला कांगड़ा (हि0 प्र0) का नाम राजस्व पटवार वृत्त टिप के राजस्व महाल टिप वूहला के राजस्व अभिलेख में सुमना देवी उपनाम सुषमा देवी दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 25-05-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / – सहायक समाहर्ता, प्रथम श्रेणी, तहसील खुण्डियां, जिला कांगड़ा (हि0 प्र0)।

तारीख पेशी : 27-06-2025

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, मझीण, जिला कांगड़ा (हि0 प्र0)

मुकद्दमा तकसीम हुक्मन मिसल नं0 : 17P/2025

1. निक्की देवी पुत्री रतो राम, वासी महाल क्योड़, मौजा सिहोरवाला, उप—तहसील मझीण, जिला कांगड़ा, हिमाचल प्रदेश

बनाम

आम जनता

विधि चन्द पुत्र रसीला राम, 2. देश राज पुत्र रसीला राम, 3. रिव कुमार पुत्र मेहर चन्द,
 सुरेन्द्र कुमार पुत्र मेहर चन्द, 5. श्रीमती बिबता कुमारी पुत्री मेहर चन्द, 6. श्रीमती अनुराधा पुत्री मेहर चन्द,
 श्रीमती सावित्री देवी विधवा मेहर चन्द, 8. संजीव कुमार पुत्र भुरू राम उपनाम कर्म चन्द, 9. श्रीमती निशा

कुमारी पुत्री मुरू राम उपनाम कर्म चन्द, 10. श्रीमती सिमरो देवी विधवा मुरू राम उपनाम कर्म चन्द, 11. राकेश कुमार पुत्र करतार चन्द, 12. नरेश कुमार पुत्र करतार चन्द, 13. श्रीमती उर्मिला देवी विधवा करतार चन्द, 14. महाल चन्द उपनाम हिमाल चन्द पुत्र बख्शी राम, 15. मनीष कुमार पुत्र श्रीमती कमला देवी, 16. पूजा कुमारी पुत्री श्रीमती कमला देवी, 17. प्रवीण कुमार पुत्र तरलोक चन्द, 18. श्रीमती जगतम्बा देवी विधवा तरलोकचन्द, 19. पृथी चन्द उपनाम पृथ्वी चन्द पुत्र कांशी राम, 20. श्रीमती चम्पा देवी विधवा प्रधान सिंह, 21. अरुण वर्मा पुत्र रतन चन्द, 22. शिवानी वर्मा पुत्री रतन चन्द, 23. शगुन वर्मा पुत्री रतन चन्द, 24. श्रीमती स्वर्णा देवी विधवा रतन चन्द, 25. श्रीमती सुमना देवी धर्म पुत्री श्रीमती व्यासा देवी, 26. श्रीमती पवना देवी पुत्री मनोहर लाल, 27. श्रीमती प्रेमी देवी विधवा मनोहर लाल, 28. बोबी कुमार पुत्र कर्म चन्द, 29. श्रीमती गायत्री देवी पुत्री कर्म चन्द, 30. दुनी चन्द पुत्र टिणू, 31. श्रीमती कशमीरां देवी पुत्री टिणू, 32. श्रीमती घोगां देवी पुत्री टिणू, 33. श्रीमती दिलां देवी पुत्री टिणू, 34, बलदेव सिंह पुत्र दुनी चन्द, 35. शम्मी कुमार पुत्र दुनी चन्द, 36. भौन्दू उपनाम प्रशोतम चन्द पुत्र मंगतू, 37. विधि चन्द पुत्र जुल्फी राम, 38. एस0जे0वी0एन0 लिमिटेड, समस्त प्रतिवादीगण वासी महाल क्योड़, मौजा सिहोरवाला, उप—तहसील मझीण, जिला कांगड़ा, हि0प्र0।

विषयः— हि०प्र० भू—राजस्व अधिनियम, 1954 की जेर धारा 123 के अन्तर्गत भूमि खेवट नं० 03, खतौनी नं० 11 ता 16, खसरा कित्ता 09, रकबा तादादी 00—29—13 हैक्ट०, जमाबन्दी वर्ष 2021—22 वाक्या महाल क्योड़, मौजा सिहोरवाला, उप—तहसील मझीण, जिला कांगड़ा, हि०प्र० के भूमि विभाजन हेतु प्रार्थना—पत्र।

प्रार्थिया खेवट नं0 03, खतौनी नं0 11 ता 16, खसरा कित्ता 09, रकबा तादादी 00—29—13 हैक्ट0, जमाबन्दी वर्ष 2021—22 वाक्या महाल क्योड़, मौजा सिहोरवाला, उप—तहसील मझीण का दावा भूमि तकसीम हुक्मन दायर कर रखा है, जिसमें कुछ प्रतिवादीगणों को साधाराण तरीके से समन तामील न हो पा रहे हैं इसलिए तकसीम में 'सुने जाने में मौके' के सिद्धान्त को ध्यान में रखते हुए सभी प्रतिवादीगणों को बजरिया राजपत्र इश्तहार द्वारा सूचित किया जाता है कि वे उक्त मुकद्दमा की पैरवी हेतु असालतन या वकालतन तारीख पेशी 27—06—2025 को प्रातः 11.00 बजे हाजिर अदालत होकर पैरवी मुकद्दमा करें। गैर—हाजिरी की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर आगामी आदेश पारित कर दिए जायेंगे व बाद तारीख पेशी किसी भी प्रकार का उजर या एतराज स्वीकार न होगा।

आज दिनांक 26-05-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / – सहायक समाहर्ता द्वितीय श्रेणी, मझीण, जिला कांगड़ा (हि0 प्र0)।

तारीख पेशी : 27-06-2025

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, मझीण, जिला कांगड़ा (हि0 प्र0)

मुकद्दमा तकसीम हुक्मन मिसल नं0 : 16P/2025

1. विजय कुमार पुत्र रतो राम, 2. श्रीमती आशा देवी पुत्री रतो राम, 3. निक्की देवी पुत्री रतो राम, 4. श्रीमती रीना देवी पुत्री रतो राम, 5. श्रीमती प्रेमी देवी विधवा रतो राम वासी महाल क्योड़, मौजा सिहोरवाला, उप—तहसील मझीण, जिला कांगड़ा, हिमाचल प्रदेश

बनाम

- 1. पूर्ण चन्द पुत्र जुल्फी राम, 2. विधि चन्द पुत्र जुल्फी राम, 3. ओम प्रकाश पुत्र जुल्फी राम, 4. जगदीश चन्द पुत्र जुल्फी राम, 5. श्रीमती दुर्गी देवी विधवा जुल्फी राम समस्त प्रतिवादीगण वासी महाल क्योड़, मौजा सिहोरवाला, उप—तहसील मझीण, जिला कांगड़ा, हि०प्र०।
- विषय:— हि0प्र0 भू—राजस्व अधिनियम, 1954 की जेर धारा 123 के अन्तर्गत भूमि खेवट नं0 40, खतौनी नं0 145 ता 146, खसरा कित्ता 05, रकबा तादादी 00—29—42 हैक्ट0, जमाबन्दी वर्ष 2021—22 वाक्या महाल क्योड़, मौजा सिहोरवाला, उप—तहसील मझीण, जिला कांगड़ा, हि0प्र0 के भूमि विभाजन हेतु प्रार्थना—पत्र।

प्रार्थिया खेवट नं0 03, खतौनी नं0 40, खतौनी नं0 145 ता 146, खसरा कित्ता 05, रकबा तादादी 00—29—42 हैक्ट0, जमाबन्दी वर्ष 2021—22 वाक्या महाल क्योड़, मौजा सिहोरवाला, उप—तहसील मझीण का दावा भूमि तकसीम हुक्मन दायर कर रखा है, जिसमें कुछ प्रतिवादीगणों को साधाराण तरीके से समन तामील न हो पा रहे हैं इसलिए तकसीम में 'सुने जाने में मौके' के सिद्धान्त को ध्यान में रखते हुए सभी प्रतिवादीगणों को बजरिया राजपत्र इश्तहार द्वारा सूचित किया जाता है कि वे उक्त मुकद्दमा की पैरवी हेतु असालतन या वकालतन तारीख पेशी 27—06—2025 को प्रातः 11.00 बजे हाजिर अदालत होकर पैरवी मुकद्दमा करें। गैर—हाजिरी की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर आगामी आदेश पारित कर दिए जायेंगे व बाद तारीख पेशी किसी भी प्रकार का उजर या एतराज स्वीकार न होगा।

आज दिनांक 26-05-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / – सहायक समाहर्ता द्वितीय श्रेणी, मझीण, जिला कांगड़ा (हि0 प्र0)।

तारीख पेशी : 27-06-2025

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, मझीण, जिला कांगड़ा (हि0 प्र0)

मुकद्दमा तकसीम ह्क्मन मिसल नं0 : 04P/2023

 बन्ती देवी विधवा उत्तम चन्द, वासी महाल चौकी, मौजा सिहोरवाला, उप—तहसील मझीण, जिला कांगड़ा, हिमाचल प्रदेश

बनाम

आम जनता

1. मान चन्द पुत्र दसौंधी, 2. शक्ति चन्द पुत्र होशनाक सिंह, 3. श्रीमती रीना कुमारी पत्नी रिव कुमार, 4. एस०जे०वी०एन० लिमिटेड धौलासिद्ध परियोजना, 5. राज कुमार पुत्र कांशी राम, 6. श्रीमती सीता देवी विधवा दुनी चन्द, 7. मोती राम पुत्र प्रेम सिंह, 8. मदन लाल पुत्र दास, 9. विक्रम सिंह पुत्र दास 10. अजीत सिंह पुत्र दास, 11. श्रीमती कौशल्या देवी विधवा दास, 12. काशी राम पुत्र लश्करी, 13. सुरेन्द्र कुमार पुत्र उत्तम चन्द, 14. राजीव कुमार पुत्र सन्देश कुमार, 15. संजीव कुमार पुत्र सन्देश कुमार, 16. श्रीमती रीना देवी पुत्री सन्देश कुमार, 17. श्रीमती सुनिला देवी विधवा सन्देश कुमार, 18. दिनेश चन्द पुत्र रोशन लाल, 19. नरेश चन्द पुत्र रोशन लाल, 20. राकेश चन्द पुत्र रोशन लाल, 21. आरती देवी पुत्री रोशन लाल, 22. उर्मिला देवी पुत्री रोशन लाल, 23. निर्मला देवी पुत्री रोशन लाल, 24. मन्शा देवी पुत्री रोशन लाल, 25. सिमरो देवी विधवा रोशन लाल, 26. मदन लाल पुत्र नन्दू, 27. शीला देवी पुत्री नन्दू, 28. रेत राम पुत्र नन्दू, 29. प्रभात चन्द उपनाम प्रहलाद सिंह पुत्र नन्दू, 30. प्रमोज कुमार पुत्र प्रकाश चन्द, 31. चरन्जी लाल पुत्र राणू, 32. ज्ञान चंद पुत्र राणू, 33. रंगीला राम पुत्र राणू, 34. विधि चन्द पुत्र राणू, समस्त प्रतिवादीगण वासी महाल चौकी, मौजा सिहोरवाला, उप—तहसील मझीण, जिला कांगडा, हि०प्र०।

विषय:—हि0प्र0 भू—राजस्व अधिनियम, 1954 की जेर धारा 123 के अन्तर्गत भूमि खेवट नं0 38, 39, 41, खतौनी नं0 65 ता 72, 74, खसरा कित्ता 123, रकबा तादादी (कुल रकबा तीन खाताजात) 05—95—85 हैक्ट0, जमाबन्दी वर्ष 2021—22 वाक्या महाल चौकी, मौजा सिहोरवाला, उप—तहसील मझीण, जिला कांगड़ा, हि0प्र0 के भूमि विभाजन (तीनों खाताजात का संयुक्त विभाजन) हेतु प्रार्थना—पत्र।

प्रार्थिया खेवट नं0 38, 39, 41, खतौनी नं0 65 ता 72, 74, खसरा कित्ता 123, रकबा तादादी (कुल रकबा तीन खाताजात) 05—95—85 हैक्ट0, जमाबन्दी वर्ष 2021—22 वाक्या महाल चौकी, मौजा सिहोरवाला, उप—तहसील मझीण का दावा भूमि तकसीम हुक्मन (तीनों खाताजात का संयुक्त विभाजन) दायर कर रखा है, जिसमें कुछ प्रतिवादीगणों को साधाराण तरीके से समन तामील न हो पा रहे हैं इसलिए तकसीम में 'सुने जाने में मौके' के सिद्धान्त को ध्यान में रखते हुए सभी प्रतिवादीगणों को इश्तहार द्वारा सूचित किया जाता है कि वे उक्त मुकद्दमा की पैरवी हेतु असालतन या वकालतन तारीख पेशी 27—06—2025 को प्रातः 11.00 बजे हाजिर अदालत होकर पैरवी मुकद्दमा करें। गैर—हाजिरी की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर आगामी आदेश पारित कर दिए जायेंगे व बाद तारीख पेशी किसी भी प्रकार का उजर या एतराज स्वीकार न होगा।

आज दिनांक 03-05-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / – सहायक समाहर्ता द्वितीय श्रेणी, मझीण, जिला कांगड़ा (हि0 प्र0)।

In the Court of Special Marriage Officer-cum-Sub-Divisional Magistrate, Manali, District Kullu (H.P.)

- 1. Roshan Lal s/o Sh. Heera Lal, r/o Village Chachoga, P.O. & Tehsil Manali, Distt. Kullu (H.P.).
- 2. Bresti d/o Sh. Shiv Chand, r/o Village Shilla, P.O. Shilla, Tehsil & Distt. Kullu a/p Village Chachoga, P.O. and Tehsil Manali, Distt. Kullu (H.P.).

Versus

General Public

Subject.—Notice under Special Marriage Act.

Roshan Lal s/o Sh. Heera Lal, r/o Village Chachoga, P.O. & Tehsil Manali, Distt. Kullu (H.P.) and Ms. Bresti d/o Sh. Shiv Chand, r/o Village Shilla, P.O. Shilla, Tehsil & Distt. Kullu a/p Village Chachoga, P.O. and Tehsil Manali, Distt. Kullu (H.P.) have filed an application alongwith affidavits in the court of the undersigned stating therein that they have solemnized their marriage on 13-10-2013 and requested to register the same under Special Marriage Act before taking further action in the said application, objections from the general public are invited for the registrations of this marriage through this notice, that if anyone has any objection regarding the registration of this marriage under Special Marriage Registration Act, they can file their objection personally or in writing before the court of the undersigned within 30 days from the publication of this notice.

Issued under my hand and seal of the court today on 2nd June, 2025.

Sd/-

(RAMAN KUMAR SHARMA), er-cum-Sub-Divisional Magistrate.

Seal.

Marriage Officer-cum-Sub-Divisional Magistrate, Manali, District Kullu (H.P.).

In the Court of Special Marriage Officer-cum-Sub-Divisional Magistrate, Manali, District Kullu (H.P.)

- 1. Udhishter s/o Sh. Roop Chand, r/o Village & P.O. Burua, Tehsil Manali, Distt. Kullu (H.P.).
 - 2. Anjali d/o Sh. Ved Ram, r/o Village & P.O. Palchan, Tehsil Manali, Distt. Kullu (H.P.).

Versus

General Public

Subject.—Notice under Special Marriage Act.

Udhishter s/o Sh. Roop Chand, r/o Village & P.O. Burua, Tehsil Manali, Distt. Kullu (H.P.) and Ms. Anjali d/o Sh. Ved Ram, r/o Village & P.O. Palchan, Tehsil Manali, Distt. Kullu (H.P.) have filed an application alongwith the affidavits in the court of the undersigned stating therein that they have solemnized their marriage on 02-06-2025 and requested to registered the same under Special Marriage Act before taking further action in the said application, objection from the general public are invited for the registration of this marriage through this notice, that if anyone has any objection regarding the registration of this marriage under Special Marriage Registration Act, they can file their objection personally or in writing before the court of the undersigned within 30 days from the publication of this notice.

Issued under my hand and seal of the court today on 4th June, 2025.

Sd/-

Seal.

(RAMAN KUMAR SHARMA), Marriage Officer-cum-Sub-Divisional Magistrate, Manali, District Kullu (H.P.).

In the Court of Special Marriage Officer-cum-Sub-Divisional Magistrate, Manali, District Kullu (H.P.)

- 1. Naresh Kumar s/o Sh. Jeet Ram, r/o Village Kothi, P.O. Palchan, Tehsil Manali, Distt. Kullu (H.P.).
- 2. Anjali Singh d/o Sh. Ramphool Singh, r/o V.P.O. Salimsar Majra, Tehsil Sonipat, Distt. Sonipat (Haryana).

Versus

General Public

Subject.—Notice under Special Marriage Act

Naresh Kumar s/o Sh. Jeet Ram, r/o Village Kothi, P.O. Palchan, Tehsil Manali, Distt. Kullu (H.P.) and Anjali Singh d/o Sh. Ramphool Singh, r/o V.P.O. Salimsar Majra, Tehsil Sonipat,

Distt. Sonipat (Haryana) have filed an application alongwith affidavits in the court of the undersigned stating therein that they have solemnized their marriage on 02-06-2025 and requested to register the same under Special Marriage Act before taking further action in the said application, objections from the general public are invited for the registration of this marriage through this notice, that if anyone has any objection regarding the registration of this marriage under Special Marriage Registration Act, they can file their objections personally or in writing before the court of the undersigned within 30 days from the publication of this notice.

Issued under my hand and seal of the court today on 4th June, 2025.

Seal.

Sd/-(RAMAN KUMAR SHARMA), Marriage Officer-cum-Sub-Divisional Magistrate, Manali, District Kullu (H.P.).

In the Court of Special Marriage Officer-cum-Sub-Divisional Magistrate, Manali, District Kullu (H.P.)

- 1. Sumeet Thakur s/o Sh. Uttam Chand, r/o V.P.O. Palchan, Tehsil Manali, Distt. Kullu (H.P.).
- 2. Aarti Thkuur d/o Sh. Hotam Ram, r/o V.P.O. Old Manali, Tehsil Manali, Distt. Kullu (H.P.).

Versus

General Public

Subject.—Notice under Special Marriage Act

Sumeet Thakur s/o Sh. Uttam Chand, r/o V.P.O. Palchan, Tehsil Manali, Distt. Kullu (H.P.) and Ms. Aarti Thakur d/o Sh. Hotam Ram, r/o V.P.O. Old Manali, Tehsil Manali, Distt. Kullu (H.P.) have filed an application alongwith affidavits in the court of the undersigned stating therein that they have solemnized their marriage on 25-04-2025 and requested to register the same under Special Marriage Act before taking further action in the said application, objections from the general public are invited for the registration of this marriage through this notice, that if anyone has any objection regarding the registration of this marriage under Special Marriage Registration Act, they can file their objections personally or in writing before the court of the undersigned within 30 days from the publication of this notice.

Issued under my hand and seal of the court today on 31st May, 2025.

Sd/-

Seal.

(RAMAN KUMAR SHARMA), Marriage Officer-cum-Sub-Divisional Magistrate, Manali, District Kullu (H.P.).

ब अदालत तहसीलदार एवं उप-रिजस्ट्रार जन्म व मृत्यु, तहसील कुल्लू, जिला कुल्लू (हि0प्र0)

केस नं0 : 117/25 तारीख पेशी : 14-05-2025

निशा शर्मा उर्फ सावित्री शर्मा

बनाम

आम जनता

विषय.— प्रार्थना-पत्र बराये नाम परिवर्तित करने बारे।

श्रीमती निशा शर्मा उर्फ सावित्री शर्मा पत्नी श्री विजय शर्मा, निवासी गांव कलेहली, डाकघर बजौरा, तहसील भून्तर, जिला कुल्लू (हि0प्र0) ने इस कार्यालय में प्रार्थना—पत्र मय शपथ पत्र प्रस्तुत किया है जिसमें आग्रह किया गया है कि उसका असली नाम श्रीमती सावित्री शर्मा पन्नी श्री विजय शर्मा है परन्तु वह अपना नाम सावित्री शर्मा से बदलकर निशा शर्मा उर्फ सावित्री शर्मा पत्नी श्री विजय शर्मा करवाना चाहती है और वह उसे दुरुस्त करवाना चाहती है।

अतः इस इश्तहार हजा द्वारा सर्वसाधारण व संबंधिगण को सूचित किया जाता है यदि किसी व्यक्ति विशेष को श्रीमती सावित्री शर्मा पत्नी श्री विजय शर्मा के नाम से निशा शर्मा उर्फ सावित्री शर्मा पत्नी श्री विजय शर्मा दुरुस्ती करने बारे कोई आपत्ति हो तो वह दिनांक 15–05–2025 को सुबह 10.00 बजे या इससे पूर्व असालतन व वकालतन हाजिर अदालत आकर अपना उजर व एतराज दर्ज करवा सकता है इसके उपरांत कोई भी उजर / एतराज समायत न होगा तथा नियमानुसार नाम दुरुस्ती दर्ज करने के आदेश में पारित कर दिये जाएंगे।

आज दिनांक 01-05-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित / – तहसीलदार एवं उप–रजिस्ट्रार, तहसील कुल्लू, जिला कुल्लू (हि0प्र0)।

In the Court of Special Marriage Officer-cum-Sub-Divisional Magistrate, Manali, District Kullu (H.P.)

- 1. Sh. Gaurav Dogra s/o Hakam Singh, r/o Village Bari, P.O. Patlikuhal, Tehsil Manali, Distt. Kullu (H.P.).
- 2. Sneha Chauhan d/o Sh. Narender, r/o Village Jaterh, P.O. Katrain, Tehsil & Distt. Kullu (H.P.).

Versus

General Public

Subject.—Notice under Special Marriage Act.

Sh. Gaurav Dogra s/o Hakam Singh, r/o Village Bari, P.O. Patlikuhal, Tehsil Manali, Distt. Kullu (H.P.) and Sneha Chauhan d/o Sh. Narender, r/o Village Jaterh, P.O. Katrain, Tehsil & Distt. Kullu (H.P.) have filed an application along with the affidavits in the court of the undersigned stating therein that they have solemnized their marriage on 12-05-2025 and requested to registered the same, before taking further action in the said application, objection from the general public are invited for the registration of this marriage through this notice, that if anyone has any objection regarding the registration of this marriage under Special Marriage Registration Act, they can file their objection personally or in writing before the court of the undersigned within 30 days from the publication of this notice.

Issued under my hand and seal of the court today on 22nd May, 2025.

Seal. Sd/-

Special Marriage Officer-cum-Sub-Divisional Magistrate, Manali, District Kullu (H.P.).

In the Court of Sh. Nishant Kumar, HAS, Marriage Officer-cum-Sub-Divisional Magistrate, Kullu, District Kullu (H.P.)

- 1. Deepak Sharma s/o Sh. Sushil Sharma, r/o 6110/11, Machhi Mohalla, Sadar Bazar, Ambala Cantt., Ambala, Haryana.
- 2. Poonam d/o Sh. Shiv Chand, r/o Ward No. 4, Math Colony, Upper Sultanpur, P.O. Dhalpur, Tehsil and District Kullu (H.P.).

Versus

General Public

Subject.—Proclamation for the registration of marriage under section 16 of Special Marriage Act, 1954.

Deepak Sharma and Poonam have filed an application alongwith affidavits in the court of undersigned under section 16 of Special Marriage Act, 1954 that they have solemnized their marriage on 11-11-2024 and they are living as husband and wife since then, hence their marriage may be registered under Act *ibid*.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court on or before 28-06-2025. The objection received after 28-06-2025 will not be entertained and marriage will be registered accordingly.

Issued today on 30-05-2025 under my hand and seal of the court.

Seal. Sd/-

In the Court of Sh. Nishant Kumar, HAS, Marriage Officer-cum-Sub-Divisional Magistrate, Kullu, District Kullu (H.P.)

- 1. Sh. Tenzin Chhozin s/o Sh. Namgial, r/o Village and Post Office Shirar, Tehsil and District Kullu (HP)
- 2. Deepa Dinanath Khanolkar d/o Sh. Dinanath Khanolkar, r/o C-704, Gautam Building, Rushvan, Kajupada Hill, Borivali, East S.O., District Mumbai, Maharashtra.

Subject.—Proclamation for the registration of Marriage under section 16 of Special Marriage Act, 1954.

Tenzin Chhozin and Deepa Dinanath Khanolkar have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 23-11-2024 and they are living as husband and wife since then, hence their marriage may be registered under Act ibid.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or writing before this court on or before 26-06-2025. The objection received after 26-06-2025 will not be entertained and marriage will be registered accordingly.

Issued today on 27-05-2025 under my hand and seal of the court.

Seal. Sd/-

Marriage Officer-cum-Sub Divisional Magistrate, Kullu, District Kullu (H.P.).

In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Shimla (Rural), District Shimla (H.P.)

- 1. Sh. Kashyap Sanghani aged about 30 years s/o Sh. Arvindbhai J Sanghani, r/o 99 Khodiya Mandeer Falee, Nani Bhalsan, P.O. Beraja Bhalsan, District Jamnagar, Gujarat-361013.
- 2. Malvika Thakur aged about 29 years d/o Sh. M. S. Thakur, r/o Pine Villa, Below HIMUDA Colony, Sector-06, Phase 3, New Shimla, Kasumpti, Shimla (H.P.)-171 009.

Versus

General Public

Subject.—Notice to intended Marriage u/s 5 of Special Marriage Act, 1954.

Sh. Kashyap Sanghani aged about 30 years s/o Sh. Arvindbhai J Sanghani, r/o 99 Khodiya Mandeer Falee, Nani Bhalsan, P.O. Beraja Bhalsan, District Jamnagar, Gujarat-361013 & Malvika Thakur aged about 29 years d/o Sh. M. S. Thakur, r/o Pine Villa, Below HIMUDA Colony, Sector-06, Phase 3, New Shimla, Kasumpti, Shimla (H.P.) have filed an application in the court of the undersigned under section 5 of the Special Marriage Act, 1954 and have intended to get married within 30 days from the date thereof.

Therefore, the General Public is hereby informed through the notice that any person who has any objection regarding this marriage, can file the objections personally or in writing before this court on or before 04-07-2025, after that no objection will be entertained and marriage shall be registered.

Issued today on 3rd June, 2025 under my hand and seal of the court. Seal.

Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Shimla (Rural), District Shimla (H.P.).

In the Court of Sh. Dharmesh Kumar HAS, Sub-Divisional Magistrate, Rohru, District Shimla, Himachal Pradesh

Case No. 01/2025

- 1. Niranjan s/o Sh. Michher Sain r/o Village Manjwari, P.O. Rohal, Tehsil Chirgaon, District Shimla, H.P.
- 2. Rama Khatri d/o Lal Bahadur Khatri, r/o Salyan, MC Bangard Kupinde, Ward No. 11, District Salyan Provenance Karnali, Nepal. ...Applicants.

Versus

General Public ...Respondents.

Subject.—Registration of marriage under Special Marriage Act, 1954 (Central Act 43 of 1954).

Whereas the above named applicants have made an application of Special Marriage Act, 1954 (Central Act 43 of 1954) alongwith an affidavit stating therein that they have solemnized their marriage on 23-04-2025 at Village Manjwari, PO Rohal, Tehsil Chirgaon, Distt. Shimla, H.P.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding the registration of the marriage of the above named applicants, they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent. In the event of their failure to do so, it would be deemed that their is no objection to the proposed registration of marriage and orders shall be passed ex-parte for the registration of marriage without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 2nd June of 2025.

Seal. Sd/-

(DHARMESH KUMAR, HAS), Sub-Divisional Magistrate, Rohru, District Shimla, (H.P.),

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In the Court of Sh. Dharmesh Kumar, HAS, Sub Divisional Magistrate, Rohru, District Shimla, Himachal Pradesh

Case No. 02/2025

1. Suresh s/o Sh. Bittu, r/o Village Andreothi, P.O. Kui, Tehsil Rohru, District Shimla, H.P.

2. Vartika d/o Sh. Yashwant, r/o Pekha-deudi, P.O. Larot, Tehsil Chirgaon, District Shimla, H.P. ...Applicants.

Versus

General Public ...Respondents.

Subject.—Registration of marriage under Special Marriage Act, 1954 (Central Act 43 of 1954).

Whereas the above named applicants have made an application of Special Marriage Act, 1954 (Central Act 43 of 1954) alongwith an affidavit stating therein that they have solemnized their marriage on 01-06-2025 at Durga Mandir Trust, Revoli Road, Shimla, Distt. Shimla, H.P.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding the registration of the marriage of the above named applicants, they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent. In the event of their failure to do so, it would be deemed that their is no objection to the proposed registration of marriage and orders shall be passed ex-parte for the registration of marriage without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 5th June of 2025.

Seal. Sd/-

(DHARMESH KUMAR, HAS), Sub-Divisional Magistrate, Rohru, District Shimla, H.P.

In the Court of Sh. Dharmesh Kumar, HAS, Sub Divisional Magistrate, Rohru, District Shimla, Himachal Pradesh

- 1. Rohan Thakur s/o Sh. Bhag Singh, r/o Village & P.O. Lowerkoti, Tehsil Rohru, District Shimla, H.P.
- 2. Hemantika d/o Sh. Vikram Chauhan, r/o Bhatwari, P.O. Kaloti, Sub-Tehsil Jangla, District Shimla, H.P. ...Applicants.

Versus

General Public ...Respondents.

Subject.—Registration of marriage under Registration of Mariages Act, 1996.

Whereas the above named applicants have made an application of marriage under HP Registration of Mariages Act, 1996 alongwith an affidavit stating therein that they have solemnized their marriage on 22-10-2023 at Harsukh Resort Seema, Tehsil Rohru, Distt. Shimla, H.P. but this marriage has not been entered in the records of the Gram Panchayat Lowerkoti, Dev. Block Rohru, Distt. Shimla (H.P.) and wheres the applicants have prayed that necessary order for the registration of their marriage.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding the registration of the marriage of the above named applicants, they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent. In the event of their failure to do so, it would be

deemed that their is no objection to the proposed registration of marriage and orders shall be passed ex-parte for the registration of marriage without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 5th June of 2025.

Seal.

Sd/
(DHARMESH KUMAR, HAS),

Sub-Divisional Magistrate, Rohru,

District Shimla, H.P.

In the Court of Sh. Dharmesh Kumar, HAS, Sub-Divisional Magistrate, District Shimla, Himachal Pradesh

In the matter of:

Baby s/o Sh. Mehar Singh, r/o Village Kiyarku, P.O. Dhadi Ghunsa, Tehsil Rohru, District Shimla, H.P. ...Applicant.

Versus

General Public ...Respondent.

Subject.—Application Under Section 13(3) of the Birth & Death Registration Act 1969.

Whereas Sh. Baby s/o Sh. Mehar Singh, r/o Village Kiyarku, PO Dhadi Ghunsa, Tehsil Rohru District Shimla, H.P. has filed an application alongwith the affidavit in the court of the undersigned under section 13(3) of the Birth & Death Registration Act, 1969, to enter Date of Birth of his son Priyansh (17-02-2013) in the record of Birth Register, of Gram Panchayat Shekhal.

Now therefore objections are invited from the general public, that if anyone has any objection regarding to enter the Date of Birth of (Priyansh) 17-02-2013 they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed ex-parte without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 5th June, 2025.

Seal.

Sd/
(DHARMESH KUMAR, HAS),

Sub-Divisional Magistrate, Rohru,

District Shimla, H.P.

In the Court of Sh. Dharmesh Kumar, HAS, Sub-Divisional Magistrate, District Shimla, Himachal Pradesh

In the matter of:

Sh. Kishanu s/o Late Sh. Shoju, r/o Village & PO Gaonsari, Tehsil Chirgaon, District Shimla, H.P. ...Applicant.

Versus

General Public ...Respondent.

Subject.—Application Under Section 13(3) of the Birth & Death Registration Act, 1969.

Whereas Sh. Kishanu s/o Late Sh. Shoju, r/o Village & PO Gaonsari, Tehsil Chirgaon, District Shimla, H.P. has filed an application alongwith the affidavit in the court of the undersigned under section 13(3) of the Birth & Death Registration Act 1969, to enter Date of Death of his mother Jindati (15-02-2003) in the record of Death Register, of Gram Panchayat Shekhal.

Now therefore objections are invited from the general public, that if anyone has any objection regarding to enter the Date of Death of Jindati (15-02-2003) they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed ex-parte without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 5th June, 2025.

Seal. Sd/-

(DHARMESH KUMAR, HAS), Sub-Divisional Magistrate, Rohru, District Shimla, H.P.

In the Court of Sh. Dharmesh Kumar, HAS, Sub-Divisional Magistrate, Rohru, District Shimla, Himachal Pradesh

In the Matter of:

Prashant Deshta s/o Sh. Devinder Singh Deshta, r/o Village Khangta, P.O. Tikkar, Tehsil Tikkar, District Shimla, Himachal Pradesh ...Applicant.

Versus

General Public. ...Respondent.

Subject.—Proclamation regarding Change of Name.

Whereas Sh. Prashant Deshta S/o Sh. Devinder Singh Deshta has filed an application alongwith the affidavit in the court of the undersigned for change of name of his minor son Ryan Deshta to Mrityunjay Deshta in all records.

Now therefore objection are invited from the general public, that if anyone has any objection regarding change of name of Ryan Deshta to Mrityunjay Deshta they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed ex-parte without affording any further opportunity of being heard and name will be recorded accordingly.

Issued under my hand and seal of the Court on this 3rd June, 2025.

Seal.	Sd/-
	(DHARMESH KUMAR, HAS),
	Sub-Divisional Magistrate, Rohru,
	District Shimla, H.P.

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla, Himachal Pradesh

In the Matter of:

Smt. Rattan Dassi w/o Kishori Lal, r/o Village Majhali, P.O. Deothi, Tehsil Rampur Bushahr, District Shimla, Himachal Pradesh ...Applicant.

Versus

General Public. ...Respondent.

Subject.—Proclamation regarding Correction of Name.

Whereas above named applicant has submitted an application for the correction of her name from Chitu Devi to Ratan Dassi in the records of the aadhar card and all other relevant documents associated with the applicant.

Now therefore objections are invited from the general public, that if anyone has any objection regarding change of name of their name as Ratan Dassi w/o Kishori Lal in place of Chitu Devi, they should appear before the undersigned on or before 03-07-2025, either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed ex-parte without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 2nd June, 2025.

Seal. Sd/Sub-Divisional Magistrate,

Rampur Bushahr, District Shimla, H.P.

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla, Himachal Pradesh

In the Matter of:

Smt. Doli Devi w/o Subhash Ranjha, r/o Village Sharan, P.O. Narain, Tehsil Rampur Bushahr, District Shimla, Himachal Pradesh. ...Applicant.

Versus

General Public. ...Respondent.

Subject.—Proclamation regarding Correction of Name.

Whereas above named applicant has submitted an application for the correction of her name from Dolly Ranjha to Doli Devi in the records of the aadhar card and all other relevant documents associated with the applicant.

Now therefore objections are invited from the general public, that if anyone has any objection regarding change of name of their name as Doli Devi w/o Subhash Ranjha in place of Doli Ranjha, they should appear before the undersigned on or before 03-07-2025, either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed ex-parte without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 2nd June, 2025.

Seal.

Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla, H.P.

In the Court of Oshin Sharma, HPAS, Sub-Divisional Magistrate, Shimla Urban, District Shimla (H.P.)

- 1. Sh. Vishal Dhiman aged about 31 years s/o Sh. Surender Paul Dhiman, r/o 33/2, Saraswati Niwas, Lower Vikas Nagar, P.O. Kasumpati, Tehsil & District Shimla (H.P.).
- 2. Ms. Poonam aged about 29 years d/o Sh. Kalam Singh, r/o Krishna Cottage, Near Railway Station, Shimla-171 004, Tehsil & District Shimla (H.P.).

Versus

General Public

Subject.—Registration of Marriage under Special Marriage Act, 1954.

Sh. Vishal Dhiman aged about 31 years s/o Sh. Surender Paul Dhiman, r/o 33/2, Saraswati Niwas, Lower Vikas Nagar, P.O. Kasumpati, Tehsil & District Shimla (H.P.) & Ms. Poonam aged about 29 years d/o Sh. Kalam Singh, r/o Krishna Cottage, Near Railway Station, Shimla-171 004, Tehsil & District Shimla (H.P.) have filed an application alongwith affidavit in the court of the undersigned stating therein that they have solemnized their marriage on 05-06-2021 and are living together as husband and wife since then, but the marriage has not been found entered in the records of Gram Panchayat concerned/ M.C. Shimla, and the marriage be registered under the Special Marriage Act, 1954.

Therefore, objections are hereby invited from the General Public through this notice, that if anyone has any objection regarding registration of this marriage, they can file their objections personally or in writing before the court of undersigned on or before 2nd July, 2025. After that no objection shall be entertained and marriage will be registered accordingly.

Sd/-

Issued under my hand and seal of the court today on 3rd June, 2025.

Seal.

(OSHIN SHARMA, HPAS),

Special Marriage Officer-cum-Sub-Divisional Magistrate, Shimla (Urban), District Shimla (H.P.).

In the Court of Tehsildar-cum-Executive Magistrate, Kupvi, Distt. Shimla (H.P.)

In the matter of:

Sh. Bhagat Ram s/o Late Sh. Surat Singh, Village & P.O. Manjholi, Tehsil Kupvi, Distt. Shimla (H.P.).

Versus

General Public

Whereas, Sh. Bhagat Ram s/o Late Sh. Surat Singh, Village & P.O. Manjholi, Tehsil Kupvi, Distt. Shimla (H.P.) has filed an application u/s 13(3) death & birth registration Act, 1969 with the claim that the date of death of his Mother Surmi is 14-05-1982, which stands entered in all her records except the original record of death & birth of G.P. Manjholi. Applicant has prayed to pass an appropriate order to get the date of death entered in the relevant record of death & birth of G.P. Manjholi.

In view of the above claims, this proclamation is hereby issued in order to invite the objections if any, from the general public. Anyone, having any objection, whatsoever, may file the objection, in person or through counsel on or before 26-06-2025. In case of no objection, appropriate order shall be passed in the matter.

Issued with my signature and seal on 26-05-2025.

Seal.

Sd/-Tehsildar-cum-Executive Magistrate, Kupvi, Distt. Shimla (H.P.).

In the Court of Assistant Controller 1st Grade, Tehsil Kupvi, District Shimla (H.P)

Sh. Dharampal s/o Late Sh. Surat Singh Village & P.O. Kulag, Tehsil Kupvi, Distt. Shimla H.P.

Verses

General public

Application u/s 35 to 38 of HP Land Revenue Act, 1954 for correction of name in revenue record Mohal Kulag, PO Kulag, Tehill Kupvi, District Shimla, H.P.

Whereas, the applicant Sh. Dharam Pal s/o Late Sh. Surat Singh Village & PO Kulag, Tehsil Kupvi, Distt. Shimla H.P. presented an application for correction of his name in revenue

record Mohal Kulag PO Kulag recorded as Ravinder in place of Rai Singh, Dharampal. He stated that his name in family register of concerned panchayat, and in all other relevant document is Rai Dharampal which is the correct name. But in revenue record of mohal-Kulag his name entered as Ravinder which is wrong in place of Dharampal, and requested to correct the name in revenue record Mohal Kulag as Dharampal instead of Ravinder. He further stated that in other relevant document his name is recorded as Dharampal

Hence, the proclamation is issued to the general public, if anybody have any objection/claim regarding this entry in the revenue record as DHARAMPAL instead of RAVINDER, may file their objection/claim before this court within a period of one month from the application of this notice, falling which necessary order will be passed.

Issued under my signature and seal on 23-04-2025.

Seal. Sd/-

Assitant Collector Ist Grade, Kupvi, Distt. Shimla, (H.P.).

In the Court of Shri Mohan Sharma, HAS, Marriage Officer-cum-Sub-Divisional Magistrate Kotkhai, District Shimla, H.P.

Case No. 14/2025

- 1. Sh. Ankush s/o Sh. Ishwari Nand, r/o Karal, PO Nagan, Tehsil Kotkhai District Shimla, H.P.
- 2. Smt. Ayushi Thakur d/o Late Sh. Ganga Dutt Verma, House No. 1, Hari Narayan Niwas, Shoghi, Shimla, H.P.

Versus

General Public

Subject.—Registration of Marriage under H.P. Registration of Marriages Act, 1996.

Whereas the above named applicants have made an application of Marriage under H.P. Registration of Marriages Act, 1996 alongwith an affidavit stating therein that they have solemnized their marriage on 23-06-2023 at r/o Village Karal, P.O. Nagan, Tehsil Kotkhai, District Shimla, H.P. but this marriage has not been entered in the records of the Registrar of Marriages-cum-Panchayat secy., Gram Panchayat Nagan and whereas, the applicants have prayed that necessary order for the registration of their marriage.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding the registration of the marriage of the above named applicants, they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent. In the event of their failure to do so, it would be deemed that there is no objection to the proposed registration of marriage and orders shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 21st day of April 2025 Seal.

Sd/-

(MOHAN SHARMA, HAS),

Marriage Officer-cum-Sub-Divisional Magistrate, Kotkhai, District Shimla (H.P.).

In the Court of Executive Magistrate-cum-(Naib Tehsildar), Sub-Tehsil Dhami, District Shimla, Himachal Pradesh

Application No.: 1/2025 Dated of Institution: 15-05-2025

Nisha d/o Sh. Beeja Ram, r/o Village Odly (Nehwat) PO Pahal, Sub-Tehsil Dhami, Distt. Shimla, Himachal Pradesh.

Verses

General Public

Whereas Nisha d/o Sh. Beeja Ram, r/o Village Odly (Nehwat), PO Pahal, Sub-Tehsil Dhami, Distt. Shimla has filed an application along with affidavit and relevant documents in the court of undersigned under section 13 (3) of the Birth & Death Registration Act, 1969 to recording/correction of the date of birth 21-12-2006 in the record of Registrar, Birth & Death, Gram Panchayat Pahal. Which however has been recorded in the Pariwar Register of GP Pahal as per attached copy of Pariwar Nakal issued by Panchayat Secretary GP Pahal.

And whereas, the Additional District Registrar, (Births & Deaths) Shimla has verified the facts about the date of birth of Nisha d/o Sh. Beeja Ram *vide* Letter No. HFW-SML(B&D)/ST/2025-2580, dated 25-04-2025.

Sr. No.	Name of the family	Relation	Date of birth
	members		
1.	Nisha d/o Sh. Beeja	Self	21-12-2006
	Ram		

Hence, this proclamation is issued to the general public if they have any objection/claim regarding recording/correction of the date of birth of above named in the record of Registrar, Birth & Death, Gram Pahal, may file their claims/objections on or before one month from the date of publication of this notice in Govt. Gazette in this court, failing which necessary orders will be passed.

Issued today 26-05-2025 under my signature and seal of the court.

Seal. Sd/Executive Magistrate,

Sub-Tehsil Dhami, Distt. Shimla (H.P.).

CHANGE OF NAME

I, Anjali Sharma w/o Sh. Rajesh Mishra, r/o House No. 53/2, Purani Mandi, District Mandi (H.P.) declare that I have changed my name from Anjali Mishra to Anjali Sharma. All concerned please may note.

ANJALI SHARMA w/o Sh. Rajesh Mishra, r/o House No. 53/2, Purani Mandi, District Mandi (H.P.).

CHANGE OF NAME

I, Vinita Devi w/o Late Sh. Jeet Singh, r/o Ward No. 5, Village Shivnagar, P.O. Lahat, Tehsil Jaisinghpur, District Kangra (H.P.) declare that I have changed my name from Babli Devi to Vinita Devi for all purposes in future. Please note.

VINITA DEVI w/o Late Sh. Jeet Singh, r/o Ward No. 5, Village Shivnagar, P.O. Lahat, Tehsil Jaisinghpur, District Kangra (H.P.).

CORRECTION OF NAME

I, Kehar Singh s/o Sh. Noop Ram, r/o Village Sapangni, P.O. Shalwar, Tehsil Sainj, District Kullu (H.P.) declare that my son's name is wrongly entered as Banti in Aadhar Card. Now, I intend to correct my son's name as Bunty in Aadhar Card. Concerned note it.

KEHAR SINGH s/o Sh. Noop Ram, r/o Village Sapangni, P.O. Shalwar, Tehsil Sainj, District Kullu (H.P.).

CHANGE OF NAME

I, Phurbu Bhuti w/o Sh. Namgyal, r/o MD-23 Tibetan Colony, Old Building Panthaghati, Shimla-171 009, Tehsil & District Shimla (H.P.) declare that I have changed my name from Lobsang Choden (Previous Name) to Phurbu Bhuti (New Name). All concerned please may note.

PHURBU BHUTI w/o Sh. Namgyal, r/o MD-23 Tibetan Colony, Old Building Panthaghati, Shimla-171009, Tehsil & District Shimla (H.P.).

CHANGE OF NAME

I, Rajesh Kumar s/o Sh. Kishori Lal, r/o VPO Bhadiara, Tehsil & District Kangra (H.P.) declare that I have changed my name from Rajesh Kumar to Rajesh Kumar Saini for all purposes in future. Please note.

RAJESH KUMAR s/o Sh. Kishori Lal, r/o VPO Bhadiara, Tehsil & District Kangra (H.P.).

CORRECTION OF NAME

I, Surinder Kumar, VPO Fred, Kandi, Tehsil Palampur, District Kangra (H.P.)-176 061, declare that my son's name is currently misspelled as Rishav, which is incorrect. I intend to correct his name to Rishabh, which is the correct spelling. This is notified to all.

SURINDER KUMAR V.P.O. Fred, Kandi, Tehsil Palampur, District Kangra (H.P.).

CHANGE OF NAME

I, Arun Kumar s/o Sh. Jagdish, r/o Village Tarontara, P.O. Takrera, Tehsil Ghumarwin, District Bilaspur (H.P.) declare that I have changed my minor son's name from Arnav Kaushal to Akshant Kaushal for all purposes in future. Please note.

ARUN KUMAR s/o Sh. Jagdish, r/o Village Tarontara, P.O. Takrera, Tehsil Ghumarwin, District Bilaspur (H.P.).

CHANGE OF NAME

I, Sureshi (New Name) w/o Sh. Parkash Chand age about 49 years, r/o Village Karal, P.O. Nagan, Tehsil Kotkhai, District Shimla (H.P.) Pin-171202 declare that I have changed my name from Pinki (Previous Name) to Sureshi (New Name). All concerned please may note.

SURESHI w/o Sh. Parkash Chand, r/o Village Karal, P.O. Nagan, Tehsil Kotkhai, District Shimla (H.P.).

CORRECTION OF NAME

I, Kamlesh Kumar s/o Sh. Ram Chand, r/o Village Chatruru, P.O. Lag Devi, Tehsil Sujanpur, District Hamirpur (H.P.) declare that in my daughter's Aadhar Card bearing No. 3985 2523 3311 her name is wrongly entered as Jigesha which should be corrected as Jagisha Rana. Please correct this.

KAMLESH KUMAR s/o Sh. Ram Chand, r/o Village Chatruru, P.O. Lag Devi, Tehsil Sujanpur, District Hamirpur (H.P.).

CHANGE OF NAME

I, Inderjeet Kaur w/o Sh. Prabhjot Singh Bhatia, r/o House No. 125/S-III, B.B.M.B. Colony, P.O. Sundernagar Township, Tehsil Sundernagar, District Mandi (H.P.) declare that I have changed my name from Inderjeet Kaur to Inderjeet Kaur Bhatia as per my Aadhar Card No. 2516 5845 3724. All concerned please may note.

INDERJEET KAUR
w/o Sh. Prabhjot Singh Bhatia,
r/o House No. 125/S-III, B.B.M.B. Colony,
P.O. Sundernagar Township,
Tehsil Sundernagar, District Mandi (H.P.).

CHANGE OF NAME

I, Raj Kumari d/o Sh. Parshotam Dass at present w/o Krishan Kumar Bhardwaj, r/o House No. 153/10, Handeti, P.O. Purana Bazar, Tehsil Sundernagar, District Mandi (H.P.) declare that I have changed my name from Raj Kumari Sharma to Raj Kumari. All concerned please may note.

RAJ KUMARI

d/o Sh. Parshotam Dass, w/o Krishan Kumar Bhardwaj, r/o House No. 153/10, Handeti, P.O. Purana Bazar, Tehsil Sundernagar, District Mandi (H.P.).

CORRECTION OF NAME

I, Nikita Devi d/o Sh. Vikram Singh, r/o Village Ban, P.O. Nagni, Tehsil Nurpur, District Kangra (H.P.) declare that in my Aadhar card my & my father's names are wrongly mentioned as Nitika Devi & Bikram Singh whereas my and my father's correct names are Nikita Devi & Vikram Singh. Please note.

NIKITA DEVI d/o Sh. Vikram Singh, r/o Village Ban, P.O. Nagni, Tehsil Nurpur, District Kangra (H.P.).

CORRECTION OF NAME

I, Rakesh Kumar s/o Sh. Kedar Nath, r/o Village Trambli, P.O. Bari, Tehsil & District Kullu (H.P.) declare that my son's name is wrongly entered as Sachin Sharma in his Aadhar Card. Now, I intend to correct my son's name as Priyansh Sharma in his Aadhar Card. Concerned note it.

RAKESH KUMAR s/o Sh. Kedar Nath, r/o Village Trambli, P.O. Bari, Tehsil & District Kullu (H.P.).

CORRECTION OF NAME

I, Sarotan Devi w/o Late Sh. Bhagwan Dass, r/o V.P.O. Dhaned, Tehsil & District Hamirpur (H.P.) declare that in my Aadhar Card bearing No. 5326 3486 1112 my name is wrongly entered as Sarota Devi which should be corrected as Sarotan Devi. Please correct this.

SAROTAN DEVI w/o Late Sh. Bhagwan Dass, r/o V.P.O. Dhaned, Tehsil & District Hamirpur (H.P.).

CORRECTION OF NAME

I, Tambu Devi w/o Sh. Salig Ram, r/o Village Tikri, P.O. Jaisinghpur, Tehsil Jaisinghpur, District Kangra (H.P.) declare that in State Bank of India Share Certificate No. 000068242 & Folio No. 00814161 my name is recorded as Tambo Devi w/o Saligram Dogra which is incorrect. Whereas my correct name is Tambu Devi. Concerned note.

TAMBU DEVI w/o Sh. Salig Ram, r/o Village Tikri, P.O. Jaisinghpur, Tehsil Jaisinghpur, District Kangra (H.P.).

CORRECTION OF NAME

I, Salig Ram s/o Sh. Arjan Singh, r/o Village Tikkri, P.O. Jaisinghpur, Tehsil Jaisinghpur, District Kangra (H.P.) declare that in State Bank of India's Share Certificate No. 000068242 & Folio No. 00814161 my name is recorded as Salig Ram Dogra which is incorrect. Whereas my name is Salig Ram. Concerned note.

SALIG RAM s/o Sh. Arjan Singh, r/o Village Tikkri, P.O. Jaisinghpur, Tehsil Jaisinghpur, District Kangra (H.P.).

CHANGE OF NAME

I, Ramesh Chand Katoch s/o Sh. Gopi Chand Katoch, r/o House No. 55, Nagarkot, Adresh Colony, Thakurdwara, Tehsil Palampur, District Kangra (H.P.) declare that my name Ramesh Chand Katoch & Lt. Col. RC Katoch (Rtd.), both are correct. Concerned note.

RAMESH CHAND KATOCH

s/o Sh. Gopi Chand Katoch, r/o House No. 55, Nagarkot, Adresh Colony, Thakurdwara, Tehsil Palampur, District Kangra (H.P.).

CHANGE OF NAME

I, Ashima Sharma d/o Sh. Davinder Kumar, r/o Village Bharolian Kalan, P.O. Behdala, Tehsil & District Una (H.P.) presently w/o Abhishek Sharma, r/o Village Tihra Kash, P.O. Mandli, Tehsil Bangana, District Una (H.P.) do hereby declare that I have changed my name from Ashima to Ashima Sharma. All Concerned note.

ASHIMA SHARMA

d/o Sh. Davinder Kumar, r/o Village Bharolian Kalan, P.O. Behdala, Tehsil & District Una (H.P.).

CHANGE OF NAME

I, Narayan Singh s/o Sh. Budiya, r/o Village Doulat, P.O. Charoli, Tehsil Chopal, District Shimla (H.P.) Pin-171217, do hearby declare that I have changed my name from Narayan Singh (Old Name) to Nayanu (New Name). All concerned please may note.

NARAYAN SINGH s/o Sh. Budiya, r/o Village Doulat, P.O. Charoli, Tehsil Chopal, District Shimla (H.P.).

CORRECTION OF NAME

I, Rajesh s/o Sh. Gaaayan Chand, r/o Village Thanda, P.O. Chikkhar, Tehsil Theog, District Shimla (H.P.) declare that in my daughter's Aadhar Card bearing No. 5742 3527 0862 her name is wrongly entered as Anjily which should be corrected as Anjali. Please correct this.

RAJESH

s/o Sh. Gaaayan Chand, r/o Village Thanda, P.O. Chikkhar, Tehsil Theog, District Shimla (H.P.).